

SYNOPSIS

That the applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal for demolition of unauthorized and illegal construction of concrete structure inside the forest area by Wonderla Holidays Limited, after cutting of trees and leveling the land at Kumarbasta village of Khurdha District without any approval from the Govt of India. Further, the Respondent Company also encroached the forest land and cutdown the trees on the forest and construct boundary wall and water treatment plant violating all the environmental laws. The Respondent Company without any permission or approval in violation of the Forest (Conservation) Act, 1980 and environmental laws operates a Water amusement Park over the land. Though three plots are allotted to the company for the purpose and CTE and CTO was granted on those plots, the Company beyond the scope of CTE and CTO expand its boundary to the forest land and made unauthorized construction there. The joint inquiry by the revenue authorities shows that the Company encroached Ac 1.860 dec adjacent to the allotted plot. The encroached area is DLC land (Deemed Forest) as per the DFO report, which needs prior approval of Central Government for any type of non-forest use. Though the applicant made a representation to the state respondent and other authorities, no action has been taken against the company. Therefore, this OA is being filed and the applicant prays to the Hon'ble tribunal to order for removal of existing Construction on the forest land along with imposition of Environment Compensation against the company, Hence the application.

LIST OF DATES AND EVENTS

2020 : The land bearing plot No. 822, 823, and 833 under Kumbarbasta village handed over to IDCO and later it was leased out to the Respondent No. 1/Company to setting up amusement Park.

20.07.2023 : CTE granted by SPCB, Odisha.

31.03.2024 : CTO granted by SPCB, Odsiha.

01.03.2024 : For the construction of approach road, diversion of 0.68 ha of forest land has been obtained by the IDCO, Bhubaneswar. Stage-I Forest clearance for the same was granted.

24.07.2024 : Stage -II Forest clearance was granted.

May 2024: The park was open for public access. That means before the CTO and Stage-I forest clearance, the company has constructed already constructed the water treatment plant as it was open for public access in this month.

June 2024 : The amusement park formally inaugurated.

31.05.2024 : The reply under RTI Act from the Central Ground Water Board reveals that no NOC has been issued in favor of the Company.

05.06.2024 : SEIAA, Odisha provide information under RTI Act that the company has not obtained Environmental Clearance(EC) for this project.

25.08.2025 : Joint demarcation done and it is found that the company encroached Government land of Ac1.86 dec out of out of Ac 29.070 dec bearing Khata No. 687, Plot No. 834. The same plot is a deemed forest land as per DLC record.

30. 03.2026 : The applicant made an application to take action against the company for encroachment of forest laws violation of environment norms. But till yet no action has been taken.

7. Tahasildar, Khordha, At/Po/Dist – Khordha, Odisha – 752055, email : tah.khurda@od.gov.in
8. Member Secretary, State Pollution Control Board, A/118, Unit – 8, Nilakantha Nagar, Bhubaneswar, PIN- 751012, Odisha Email : paribesh1@ospcboard.org
9. Member Secretary, State Environmental Impact Assessment Authority(SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com
10. Managing Director, Odisha Industrial Infrastructure Development Corporation (Govt. of Odisha undertaking, IDCO Tower, Janpath, Bhubaneswar – 751022, email: md@idco.in
11. Regional Director, Central Ground Water Board, South Eastern Region, Bhujal Bhawan, Khandagiri Square, Bhubaneswar-751030, Odisha, email : rdser-cgwb@nic.in
12. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi – 110003 email : secy-moef@nic.in

CUTTACK

By the Applicant through Counsel

DATE:- 12.05.2026



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891
email : akhand111@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. _____ /2026/EZ

(Under Section 14 R/W Section 18 (1) & (2) Of The National Green Tribunal
Act, 2010)

In the matter of:

Dillip Kumar Samantaray	...Applicant
-Vrs.-	
Wonderla Holidays Limited and Ors.	...Respondents

MOST RESPECTFULLY SHOWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That the present application is being filed under section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That the applicant is a practicing advocate and environment activist and permanent resident of Odisha and have filed many cases before this Hon'ble Tribunal for protection of environment and ecology.
5. That this Original Application before this Hon'ble tribunal is being filed by the applicant for a direction to State Respondent to take action against Respondent No. 1/Wonderla Holidays Limited (here in after "The Company") for its unauthorized and illegal encroachment of forest land. The same

Respondent has constructed boundary wall and water treatment plant over the forest land without prior approval from the Central Government. Prior to the construction of the, standing trees on the forest area were illegally felled and levelled, resulting in irreversible damage to the forest environment and local ecosystem. Many trees were cut to construct this boundary and water treatment plant without obtaining any prior clearance or approval under Forest (Conservation) Act, 1980. As per the joint inquiry report, the company has encroached more than Ac1.86 Dec of forest land out of Ac 29.070 dec bearing Khata No. 687, Plot No. 834, Mouza-Kumbharbasta, Tehsil -Khordha, Kissam- (DLC forest land, i.e. Deemed forest and Present scheduled-Gochar).

6. The Company has established a Water Amusement Park on land leased from the Government of Odisha in 2022, covering an area of 50.63 acres in Kumarbasta Village, Khurdha District. The details of Lands leased out to the company are listed below:

- i) Khata No. 685, Plot No. 822, Area Ac 10.50 dec.
- ii) Khata No. 685, Plot No. 823, Area Ac 21.97 dec.
- iii) Khata No. 685, Plot No. 833, Area Ac 18.16 dec.

After de-reservation of these land the kissam has been changed from “Gochar” to “Patita” and recorded in Government Anabadi Khata No. 685. The said land has been leased out in 2020 in favor of IDCO, Bhubaneswar for Wonderla Amusement Park.

The copy of Letter of Tahasildar, Khordha to Land officer, IDCO regarding leased out property in favor of the Company is annexed as Annexure-1.

7. The Company obtain Consent to Establishment from the SPCB, Odisha vide letter dt 20.07.2023 under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for establishment of Amusement Park with Commercial Activities (Dry rides, virtual games & indoor activities, water park, Food & Beverages,

Gift/Souvenir store) over a plot area of 50.63 acres with built up area of 18,735 Sqr. Meter. The SPCB, Odisha has also granted consent for discharge of sewage and trade effluent under 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and emission U/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for operation of the Plant on 31.03.2024. But the company encroached more than Ac1.86 Dec of forest land out of Ac 29.070 dec bearing Khata No. 687, Plot No. 834, Mouza-Kumbharbasta, Tehsil-Khordha, Kissam- (DLC forest land, i.e. Deemed forest and Present scheduled-Gochar), for which fresh CTE and CTO has to be obtained. But the company is illegally operating on this plot without any CTO and CTE.

The Copy of the CTE and CTO in favor of the Company are Annexed as Annexure – 2 Series.

8. That as the Company encroached excess land beyond the scope of its leased-out land, the applicant moves Hon'ble High Court of Odisha for eviction of the unauthorized construction by the Company in CONTC No. 3725 of 2025. In this matter the Tahasildar, Khordha filed a joint demarcation report and submitted that Joint demarcation done on 26.08.2025 and it is found that the company encroached Government land of Ac1.86 Dec out of out of Ac 29.070 dec bearing Khata No. 687, Plot No. 834, Mouza-Kumbharbasta, Tehsil-Khordha, Kissam-Gochar and an encroachment case has been initiated against the Company. After this submission the case has been disposed of on 08.09.2025. At that time the applicant was unaware that the particular plot is coming under the DLC land (Deemed Forest). Even the Tahasildar, Khurdha suppressed the fact that the said encroached plot is forest land as per the DLC record.

The Copy of the Joint Demarcation report, documents regarding initiation of encroachment Case and Order dated 08.09.2025 are Annexed as Annexure – 3 Series.

9. That later the applicant got to know from the information obtained under RTI Act by another environment activist that the Plot No. 834 under Khata No. 687 is a forest land. Total area of the plot is Ac29.07dec. Out of which prior approval for diversion of 0.68 ha of forest land for construction of approach road to the Company has been obtained by the IDCO, Bhubaneswar. Stage-I forest clearance for the same was granted on 01.03.2024 and stage -II was granted on 24.07.2024. Prio-approval was required as the land is DLC land(Deemed forest) as per the DLC record maintained by the office of the DFO, Khordha. But the Company without any approval encroached another patch of that plot adjacent to its project at north side measuring area Ac1.86 Dec and after clearing the forest constructed boundary wall and Water treatment plant as per the demarcation report and sketch map. For that reason, the applicant approached this Hon'ble tribunal for removal of the unauthorized construction over the said portion of the Plot No. 834 and prays for a direction for imposing Environmental Compensation and revocation of CTO issued by SPCB, Odisha and Forest Clearance by the MoEF, Govt. of Odisha.

The Copy of Information provided under RTI act by DFO, Khurdha regarding diversion of portion of land of Plot No. 834(Forest Land as per DLC record) for construction of approach road are annexed as Annexure – 4 Series.

10. That the company has constructed boundary wall and water treatment plant over the Forest land vide Plot No. 834 without any prior approval of the Central Government. For that reason, the Tahasilsar, Khurdha while demarcated that land found it as an encroached one by the Company and the sketch map of the encroached area is attached with the demarcation report under Annexure-3 Series. As per the report a portion of the Plot No.834 measuring area of Ac 1.86 dec has been encroached by the company and boundary wall and water treatment plant is constructed over the same. This a serious violation in part of Company and the company is liable for penalty and environmental

compensation for damaging the environment by means of tree cutting and encroachment of the forest land. The encroached portion of land is not accessible for general public. The applicant collected the screen shots of the Google earth and Know Your Land(KYL) Portal of Govt. of Odsiha, where the unauthorized constructions are clearly visible. The red marked triangle shape area is encroached by the company after felling down trees. However, from Point 'A' to Point 'B' marked in the image shows the approach road to the project site of the company for which prior approval was obtained. But the company encroached the land measuring Ac.1.86 Dec and constructed road and water treatment plant there over plot No. 834.

The copy of the Google earth image and Know Your Land(KYL) Portal of Govt. of Odisha are annexed as Annexure- 5 Series.

11. That it is pertains to mention that the District Level Committees (DLCs) had been constituted during the year 1997 in each district of Odisha under the chairmanship of respective Collectors as per the orders passed by the Hon'ble Supreme Court of India in W.P (C) No. 202/1995(in the matter of T.N.Godavarman Thirumulpad versus Union of India & Ors) to identify all forest areas under the administrative control of F & E Department/ Revenue Department and forest land/ plantations belonging to private persons. Keeping in view that there are certain lands which have been included in the DLC report as forest land though these are not classified as Forest in the revenue Record of Right (RoR) and in order to prevent inadvertent diversion of these Forest lands for non-forest purpose, Revenue and Disaster Management Department instructed all Collectors to incorporate an entry "DLC Forest" in the remarks column of RoR of all lands included in DLC report as forest land but not categorized as forest land in the kissam of the land.

The copy of the circular regarding DLC forest and FAQ are annexed as Annexure – 6 series.

12. That the Company used ground water during construction stage in 2022 to 2024 and now also using ground water for various purposes by digging borewell in the compound though the company has not obtained NOC (No Objection Certificate) for the same purpose. The reply dt 31.05.2024 under RTI Act from the Central Ground Water Board reveals that no NOC has been issued in favor of the Company.

The copy of the reply from CGWB is annexed as Annexure -7.

13. The company has not obtained Environmental Clearance as decided in the Meeting of the Eco-Sensitive Zone Monitoring Committee of Chandaka Wildlife Sanctuary on 15.07.2021. The committee decided at decision No. 4 that project proponent has to obtain prior Environmental Clearance and Wildlife Clearance. But the Company has not obtained Environmental Clearance(EC) for this project as per the information received from SEIAA, Odisha vide its letter dt 05.06.2024. On the other hand the company describing its built-up area as 18,735 Sqr. Meter while applying CTE and CTO and exempted from obtaining the EC. But actual built-up is more than 20, 000 Sqr meter that needs measurement by an expert team.

The minutes of meeting of Eco-Sensitive Zone Monitoring Committee and reply of SEIAA, Odisha are annexed as Annexure-8 Series.

14. The applicant made a representation dated 30.03.2026 to the State authorities arrayed as respondents here in this OA. But no action has been taken against the Respondent Company which encroached more than Ac 1. 86 Dec of forest land and constructed boundary and water treatment plant building. Aggrieved by the unauthorized construction over forest land and inaction of the state authorities for eviction and necessary legal action, the applicant has filed this application.

The Copy of the Representation made to state parties is annexed as Annexure-9 Series.

GROUNDNS

The Applicant is filing the present Original Application from amongst the following grounds:

1. That Respondent No. 1/Company has encroached forest land measuring Ac 1.86 Dec and made unauthorized constructions of boundary wall and water treatment plant after cutting of trees on forest land, which is a clear violation of the Forest (Conservation) Act, 1980, as section 2 of the act has put a bar on forest land to be diverted for non-forest purposes without prior approval from the Central Government. It also contrary to the provisions of Environment Protection Act, 1986.
2. That in view of the meaning of the word "Forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within any forest area. So, any activity without prior approval of the Central Government must cease. It is the duty of the state Respondents to ensure total cessation of all such activities. But, in the present case, the state authorities are silent on the matter even after a formal representation was made by the applicant.
3. The CTE & CTO has been granted to the Respondent Company for specified area i.e. Plot No. 822, 823 and 833, but the Company for setting up water amusement Park. But the Company has encroached over the Plot No. 834 and cut down the standing tree over the plot and made constructions, which violates various conditions set in the CTE and CTO and it attracts the revocation of CTO by the SPCB. It violates the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as the company is operating beyond the specified area set in CTE and CTO.
4. That a portion of land measuring .68 ha of forest land has been diverted for approach road to the company and forest clearance has been granted. But another portion of the same land i.e. Plot No. 834 has been encroached and construction has been done over that forest land. This violates various

condition in the Stage-I forest clearance and particularly Conditions No. 1.14, 1.15, 1.17, 1.20, 1.21, 1.25 in State-II forest clearance letter dt 24.07.2024.

5. That the Company has not obtained the Environmental Clearance from the MoEF before establishing the project as decided on the meeting of Eco-sensitive Zone monitoring committee. Further, the Company extracting ground water without any NOC granted by the Central Ground Water Board. These violations attract heavy penalty and Environmental Compensation for degrading the local ecology and making irreparable loss to the Environment.

6. That the Respondent No. 1/Company has violated the provisions of Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and continues its works for degrading the ecology and environment. Though a representation in this regard has been made by the Applicant, respondent Government authorities would fail to uphold the provisions of these acts.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. The Respondent No. 1 is presently engaged in itself damaging the environment, cutting down trees on forest land and making civil constructions over it which creates fresh cause of action every day. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector, Khordha to take immediate steps to stop all the non-forest use of Forest land bearing Khata No. 687, Plot No. 834, Mouza-Kumbharbasta, Tehsil-Khordha, KISSAM- (DLC forest land) under Khordha District, Odisha pending final disposal of the Original Application.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Khordha; Tahasildar, Khordha; DFO, Khordha, Officers of SPCB, Odisha and other officers as Hon'ble Tribunal deems fit to inquiry and submit its reports before the Tribunal regarding violations of provisions of various environment laws by the Respondent No. 1/Company.

II. Direct Collector-District Magistrate, Khordha to demolish and remove of the illegal structures standing in the forest land (Plot No. 834) and restore the same to its original form.

III. Direct SPCB, Odisha and Secretary, MoEF, Govt of India for revocation of CTO and Forest Clearance granted to the Respondent No. 1 respectively in view of gross violation of the conditions stipulated therein.

IV. Impose Fine and Environment Compensation on Respondent No. 1 as there is irreparable loss to the environment and huge pollution due to the illegal and unauthorized activities in the forest land and massive tree cutting by the Respondent No. 1.

V. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

By the Applicant through Counsel

DATE:- 11.05.2026



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. /2026/EZ



IN THE MATTER OF: -

Sri Dillip Kumar Samantaray

...Applicant(s)

VERSUS

Wonderla Holidays Limited & Ors. ...Respondents

AFFIDAVIT

I, Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha do hereby solemnly affirm and state as follows:-

1. That I am the Applicant in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

Dillip Kumar Samantaray

DEPONENT

VERIFICATION

Verified on this the 11th day of May 2026 at Cuttack that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

Advocate
Advocate

Dillip Kumar Samantaray
DEPONENT

11/5/2026
 the above named Deponent - *Dillip Kumar Samantaray*
 Solemnly affirm on 11/5/2026
 by D. K. Senapati Identified
 by Mr. Akhendra Adar
D. K. Senapati
 D. K. Senapati
 NOTARY, CUTTACK
 ODISHA

**Annexure - 1**

Phone: - 06755-220248

Email Id: - tahasildarkhordha@gmail.com
tah.khurda@nic.in**OFFICE OF THE TAHASILDAR, KHORDHA**

Khordha-752055, Odisha

Letter No 1297 Dated. 28.02.2024

To

The Land Officer, IDCO, Bhubaneswar.

Sub: -

Information on status of land pertaining to M/S-Wonderla Amusement Park in Vill-Kumbharabasta under, Khordha Tahasil.

Ref:

Your good office letter No. 6525 dtd. 26.02.2024.

Sir,

With reference to the letter on the subject cited above, I am to state that the following schedule of Land has been leased out in favour of M/S-Wonderla Amusement Park at Mouza-Kumbharabasta.

Land Schedule

Mouza	Khata No.	Plot No.	Area (In Acres)	Kissam
Kumbharabasta	687(Rakhita Anabadi)	822	10.500	Gohchar
		823	21.970	-do-
		833	18.160	-do-
Total			50.630	

On verification of ROR of Mouza-Kumbharabasta, it is found that the ROR was made in the Year 1962, the land schedule mentioned above was recorded in Govt. Rakhita Anabadi Khata No. 687 under Kissam "Gochar". After de-reservation of the suit land vide D.R. Case No. 03/2020, the Kissam has been changed from "Gochar" to "Patita" and recorded in Govt. Anabadi Khata No. 685. The said land has been leased out in favour of IDCO, Bhubaneswar for Wonderla Amusement Park.

Land Schedule

Mouza	Khata No.	Plot No.	Area (In Acres)	Kissam
Kumbharabasta	685(Anabadi)	822	10.500	Patita
		823	21.970	-do-
		833	18.160	-do-
Total			50.630	

The final ROR has been published during the year 1962 prior to the commencement of the Forest Conservation Act-1980 i.e. on 25.10.1980 and the Sabik-Hal reference of the aforementioned plots remain intact.

This is submitted for your kind information and necessary action.

Yours faithfully

Encl: ROR of the plots

True copy
attested
Richard, H.V.

To
28.02.24
Tahasildar Khordha
**TAHASILDAR
KHORDHA**

Annexure - 2 Series



Tel : 0674-2564033
E-mail: paribesh1@ospboard.org
Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751012

No. 114391

IND-II-CTE-6878

Date: 20.07.2023
Through online/
By speed post

CONSENT TO ESTABLISH ORDER

In consideration of the online application No. 4906952 for grant of Consent to Establish of M/s WONDERLA HOLIDAYS LIMITED, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for establishment of Amusement Park with Commercial Activities (Dry rides, Virtual games & indoor activities, Water Park, Food & Beverages, Gift/Souvenir Store) over a plot area of 50.63 Acres with Built-up area of 18,735 m² with project cost of Rs. 146.01 Crores with following particulars.

Description	Project Details
The plot area	2,04,892.52 m ²
Built up area	18,735 m ²
Landscape Area	68,000 m ²
Total Parking Area	24725.68 m ²
D.G Sets	2×600 kVA, 1×500 kVA
STP with Activated sludge process	80 KLD
WTP	200 KLD
Pool Water Treatment Plant with RO System	60 m ³ /hr
Number of Land Rides	09
Number of Water Rides	12
Project Cost	Rs. 146.01 Crores

Plot No. 822,823,833 At-Mouza-Kumbharbasta, Tahasil-Khordha in the district of Khordha, Odisha with the following conditions:

GENERAL CONDITIONS:

1. This Consent to Establish is valid for the construction activities as mentioned in the application form and for a period of five years from the date of issue of this letter. If the proponent fails to do substantial physical progress of the project within five years, then a renewal of this Consent to Establish shall be sought by the proponent.
2. The Project proponent shall apply for grant of Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of Air

True copy
attested
As per, Adv

(Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the operation and obtain Consent to Operate from this Board.

3. This Consent to Establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL CONDITIONS:

1. This Consent to Establish is granted for the activities as mentioned above and any expansion in the capacity change or modification in the process, addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from Board.
2. The unit shall obtain NOC from CGWA for using of ground water for getting Consent to Operate of State Pollution Control Board, Odisha.
3. The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha/ Competent Authority for drawl/supply of ground water and surface water.
4. The proponent shall implement the pollution control measures and safeguards as proposed in the Project Report.
5. A green belt of adequate width and density preferably with local species along the periphery of the project area shall be raised to provide protection against particulates and noise. It must be ensured that at least 20% of the total land area shall be under green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
6. Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision shall be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase shall be ensured.
7. All vehicles carrying construction materials to the site shall be covered to avoid spreading of dust. Vehicles hired for bringing construction material at site shall be in good condition and shall have valid Pollution Under Control (PUC) certificate and to confirm to applicable air and noise emission standards and shall be operated only during non-peaking hours.
8. The construction shall be carried out with the fly ash bricks. If the fly ash bricks are not available locally the construction may be carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
9. Use of glass shall be reduced by up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflective coating in windows shall be used.

10. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking shall be inside the campus and no public space shall be utilized.
11. Noise shall be controlled to ensure that it does not exceed the prescribed standards. During night time, the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
12. The proponent shall comply to the provisions of E-waste (Management) Rules, 2016 and shall handover E-waste to authorized collection centers/register dismantlers/recyclers for proper disposal of E-waste.
13. Separate collection bin shall be provided inside the building complex for collection of E- waste.
14. The construction and demolition waste to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Wastes Management Rules 2016".
15. The proponent shall comply with the provision made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition on use of Single Use Plastics within the premises.
16. All the plastic waste generated from the premises shall be collected and sent for co-processing to the nearby cement kilns and / or registered recyclers under Plastic Waste Management Rules, 2016.
17. Municipal Solid Waste shall be disposed of as per the Solid Waste Management Rules, 2016 and amendment thereafter.
18. The Board may impose further condition or modify the conditions stipulated in this order during installation and/or at the time of obtaining Consent to Operate and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.

B. WATER POLLUTION:

19. The wastewater to be generated from different activities like, wastewater from the pool, RO rejects shall be treated adequately in the proposed treatment facilities and shall be utilized in plantation, irrigation and landscaping etc.
20. Water Sprinkling shall be carried out in stockpiles and haulage roads in the construction area to suppress fugitive dust emission.
21. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area during the monsoon period.
22. The proponent shall adopt Zero Liquid Discharge (ZLD) concept and under no circumstances the wastewater shall be discharged to outside the unit premises.
23. Fixtures for showers, toilet flushing, and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor-based control.
24. Rainwater harvesting structure shall be developed inside premises and maximum efforts shall be made to reuse harvested rainwater with a definite plan and program

to reduce drawl of fresh water from the local water bodies/ground water source as well as to recharge the ground water. Rainwater harvesting structure shall be included from the construction stage itself. A scheme in this regard shall be submitted to the Board.

25. The domestic wastewater generated shall be treated in Sewage Treatment Plant of capacity 80 KLD (Screen Chamber, O & G Chamber, Equalization Chamber, Aeration tank, Clarifier, Dual Multigrade Filter (Sand Filter & ACF) and Screw Press for sludge drying) to meet the following standards as notified by Govt. of India vide G.S.R. 1265 (E), dated 13.10.2017. The treated wastewater shall be reused for flushing, gardening and plantation as proposed in project report.

Sl. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	< 1000.

The STP shall be made functional before the completion of project.

26. The safe disposal of wastewater and solid wastes generated from washing of painting equipment during the construction phase shall be ensured.
27. Separation of grey water and black water shall be done using dual plumbing system with separate recirculation lines for flushing by giving dual plumbing system.
28. The proponent shall install UV / Chlorination system for disinfection of treated sewage.
29. A certificate and/or permission from competent authority shall be obtained for discharging surplus treated effluent into public sewer/drainage system. The certificate and/or permission from competent authority shall be submitted along with the application for Consent to Operate.

C. AIR POLLUTION:

30. The diesel generator sets to be used during construction phase shall be low Sulphur diesel type and shall confirm to Environment (Protection) Rules prescribed for air and noise emission standards.
31. All vehicles carrying building materials to the site shall be covered to avoid spreading of dust.
32. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase shall be of enclosed type and confirm to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets shall be equal to the height needed for the combined capacity of all proposed DG sets. Only low Sulphur diesel shall be used. The location of the DG sets may be decided in consultation with State Pollution Control Board.
33. The height of the stack attached to the D.G set shall confirm to the following:

$$H = h + 0.2\sqrt{KVA}$$

(Where, h = Height of the building where it is installed in meter
KVA = Capacity of D.G Set and H = Height of the stack in meter above ground level).

34. The proponent shall take adequate measures to prevent noise during loading and unloading of the construction materials in night.
35. The proponent shall also take adequate measures during construction phase to prevent noise and dust pollution to surrounding area.

D. SOLID WASTE:

36. Intermediate storage area of adequate capacity for temporary storage of Municipal Solid Waste (MSW) shall be developed inside the premises before handing over the MSW to the approved agency for final disposal.
37. The proponent shall establish Mechanized Organic Waste Converter for processing of Municipal Solid Waste generated from the complex under covered shed to produce organic manure which may be used for development of green belt.
38. The solid waste generated from the complex shall be segregated as biodegradable and non-biodegradable. This shall be collected in separate-colored bins. Proper waste management practices shall be adopted during the collection, storing and disposal of the generated solid waste.
39. Sludge from the onsite Sewage Treatment Plant shall be collected, conveyed, and disposed of following Central Public Health and Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment System 2013. STP sludge shall be used as manure.
40. Bio-degradable solid waste shall be sent to the organic waste converter for preparation of manure. Non-biodegradable wastes like polythene bags, metal, ceramic waste, glass etc. shall be stored in separate garbage bin and shall be sent to approve agency for final disposal. The details of solid waste segregation and disposal method shall be submitted along with CTO application.
41. All required sanitary and hygienic measures shall be in place before starting construction activities and to be maintained throughout the construction phase.
42. All the topsoil excavated during construction activities shall be stored for use in horticulture / landscape development within the project site.
43. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
44. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they shall not leach into the ground water.
45. The Project proponent shall dispose of hazardous waste materials such as tarry products, lead containing products, paints & pigments residues, broken fluorescent and mercury lamps during construction and operational phase as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereafter.

46. The proponent shall submit separate application for obtaining authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereafter.

[Handwritten Signature]
20/07/23
MEMBER SECRETARY

To

The President,
M/s Wonderla Holidays Limited,
Plot No. 822,823, 833, Kubbharbasta Village Road,
Tahasil-Khordha, Dist-Khordha

Memo No. 11440 / Date 20-07-2023

Copy forwarded to:

1. The Collector & District Magistrate, Khordha
2. The Director, Factories & Boiler, Bhubaneswar
3. The DFO, Khordha
4. Consent to Operate Cell, SPC Board, Bhubaneswar
5. Hazardous Waste Management Cell, SPC Board, Bhubaneswar
6. The Regional Officer, SPC Board, Bhubaneswar
7. Copy to Guard file

[Handwritten Signature]
20/7/2023
ADDL.CHIEF ENV. ENGINEER



CONSENT ORDER
M/S WONDERLA HOLIDAYS LIMITED

Page 1 of 10

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
Phone-2561909, Fax: 2562822, 2560955 E-mail: paribesh1@ospcbboard.org, Website: www.ospcbboard.org

CONSENT ORDER

No. 4830 / IND-I-CON-6952 Dt. 31.03.2024 /

CONSENT ORDER NO. 4042

Sub : Consent for discharge of sewage and trade effluent under Section 25/26 of Water (PCP) Act, 1974 and emission under Section 21 of Air (PCP) Act, 1981 for operation of the plant.

Ref : Your online application ID No. 5345719, Dated 26-02-2024.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to;

Name of the Industry: M/s Wonderla Holidays Limited

Name of the Occupier & Designation : Shri Arun Kochouseph Chittilappilly, Managing Director

Address : Plot No.822, 823, 833, Kumbharbasta, Village Road,

Dist: Khordha, Pin-752057, Odisha,

This consent order is valid for the period upto 31.03.2025.

Details of Products Manufactured/ Facility:

Sl. No.	Facilities	Total Built-up area
01	Amusement Park with Commercial Activities (Dry rides, Virtual games & indoor activities, Water Park, Food & Beverages, Gift/Souvenir Store) over a plot area of 50.63 Acres	18,735 m ²

This consent order is valid for the specified outlets, discharge quantity and quality of effluents (ii) quantity of emission and its quality, specified chimney / stack (iii) quantity of solid waste and its disposal as specified below.

This consent is granted subject to the General and Special Conditions stipulated below:

Pradhan
Information Office
State Pollution Control Board
Bhubaneswar



A. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed Standard				
				pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Fecal Colliform (MPN/100ml)
01	STP Outlet	Reuse in Flushing and Green Belt Development	80 KLD	6.5-9.0	<50	20	-	1000
02	Pool Treatment Plant Outlet	Reuse in Process or Green Belt Development	60 KL/Hr	6.5-9.0	<50	20	-	1000

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack Height (m)	Quantity of Emission	Prescribed Standard			
				Emission Limits (g/kW-hr)			Smoke Limit (light absorption coefficient, m ⁻¹)
				NOx+HC	CO	PM	
1	DG set of capacity 2 x 600 KVA	As Special Condition No.19	--	<4.0	<3.5	≤0.2	≤0.7
2	DG set of capacity 1 x 500 KVA	As Special Condition No.19	--	<4.0	<3.5	≤0.2	≤0.7

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site
1	Sludge	2 TPM	1.75	0.25 TPM	2 TPM	Own land
2	Solid waste	0.7 TPM	Nil	Nil	Quantity as generated	Disposed to authorized recycler/vendor

Information Officer
 Odisha State Pollution Control Board



F. SPECIAL CONDITIONS:

1. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.
2. This Consent to Operate is granted for the activities as mentioned above and in the CTE order vide letter no.11439, dated 20.07.2023. Any expansion in the capacity change or modification in the process, addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish and Consent to Operate has to be obtained from Board.
3. Necessary permission shall be obtained for drawl of surface water and abstraction of ground water from Competent Authority and submitted to the Board.
4. The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha / Competent Authority for drawl/supply of ground water and surface water.
5. Traffic congestion near the entry and exit points from the roads adjoining the project site must be avoided. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided inside the campus and no public space shall be utilized.
6. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area during the monsoon period.
7. The wastewater to be generated from different activities like, wastewater from the pool, RO rejects shall be treated adequately in the proposed treatment facilities and shall be utilized in plantation, irrigation and landscaping etc.
8. The domestic wastewater generated shall be treated in Sewage Treatment Plant of capacity 80 KLD (Screen Chamber, O & G Chamber, Equalization Chamber, Aeration tank, Clarifier, Dual Multigrade Filter (Sand Filter & ACF) and Screw Press for sludge drying) to meet the following standards as notified by Govt. of India vide G.S.R. 1265 (E), dated 13.10.2017. The treated wastewater shall be reused for flushing, gardening and plantation.

SI. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	< 1000
9. Surface runoff generated from the park premises shall be collected and stored in a pond of adequate size for reuse after necessary treatment to the maximum possible extent. In case of discharge quality should meet the general standards for land and inland water body as prescribed in E(P) Rule, 1986.
10. Separation of grey water and black water shall be done using dual plumbing system with separate recirculation lines for flushing by giving dual plumbing system.
11. Fixtures for showers, toilet flushing, and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor-based control.
12. The proponent shall install UV / Chlorination system for disinfection of treated sewage.
13. The proponent shall adopt Zero Liquid Discharge (ZLD) concept and under no circumstances the wastewater shall be discharged to outside the unit premises.
14. Rainwater harvesting structure shall be developed inside premises and maximum efforts shall be made to reuse harvested rainwater with a definite plan and program to reduce drawl of fresh water from the local water bodies/ground water source as well as to recharge the ground water.
15. All the internal roads used for transportation shall be concreted or black topped and shall be mechanically cleaned regularly. Fixed type water sprinklers/ rain guns shall be installed all along the transportation roads to suppress fugitive emission during plying of vehicles.



16. Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board as per NAAQS, 2009. The consolidated ambient air quality monitoring report shall be submitted to the Board once in a year. At least three permanent ambient air quality monitoring station shall be established in consultation with the Regional Officer of the Board.
17. Diesel power generating sets proposed as source of backup power during operation phase should be of enclosed type and confirm to rules made under the Environment (Protection) Act, 1986. The location of the DG sets may be decided with consultation with State Pollution Control Board.
18. The height of the stack connected to DG sets of capacity more than 800 KVA shall conform to the following:
 - i) $14Q^{0.3}$, Q = Total SO₂ emission from the plant in kg/hr.
 - ii) Minimum 6m. above the building where generator set is installed.
 - iii) 30 m.
19. The height of the stack connected to DG set of capacity less than and upto 800 KVA shall conform to the following:
 - i) $H = h + 0.2\sqrt{\text{KVA}}$
 - ii) h = Height of the building where it is installed in meter
 - iii) KVA = Capacity of DG set
 - iv) H = Height of the stack in meter above ground level.
20. All DG sets installed before 1.7.2004 shall be scrapped. DG sets complying with either State-I or Stage-II emission norms shall reduce Particulate Matter Emission by 70% by installing RECD without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No.17927, dated 14.11.2023, in this regard.
21. Good house-keeping practices shall be adopted in the common area of premises.
22. Noise shall be controlled to ensure that it does not exceed the prescribed standards as per E(P) Rule, 1986. During night time, the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
23. A green belt of adequate width and density preferably with local species along the periphery of the project area shall be raised to provide protection against particulates and noise. It must be ensured that at least 20% of the total land area shall be under green cover.
24. Intermediate storage area of adequate capacity for temporary storage of Municipal Solid Waste (MSW) shall be developed inside the premises before handing over the MSW to the approved agency for final disposal.
25. The proponent shall establish Mechanized Organic Waste Converter for processing of Municipal Solid Waste generated from the complex under covered shed to produce organic manure which may be used for development of green belt.
26. The solid waste generated from the complex shall be segregated as biodegradable and non-biodegradable. This shall be collected in separate-colored bins. Proper waste management practices shall be adopted during the collection, storing and disposal of the generated solid waste.
27. Sludge from the onsite Sewage Treatment Plant shall be collected, conveyed and disposed of following Central Public Health and Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment System 2013. STP sludge shall be used as manure.
28. Bio-degradable solid waste shall be sent to the organic waste converter for preparation of manure. Non-biodegradable wastes like polythene bags, metal, ceramic waste, glass etc. shall be stored in separate garbage bin and shall be sent to approve agency for final disposal.



CONSENT ORDER
M/S WONDERLA HOLIDAYS LIMITED

Page 7 of 10

29. An inventory of industrial solid waste shall be prepared by the facility on the basis of type of industries and shall develop a mechanism for its reuse/recycle and disposal.
30. The industry shall abide by the provisions of Environmental (Protection) Act, 1986 & Rules framed there under.
31. The unit shall obtain authorization from the Board under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereafter, if applicable.
32. The proponent shall comply to the provisions of E-waste (Management) Rules, 2016 and amendment thereafter and shall handover E-waste to authorized collection centers/register dismantlers/ recyclers for proper disposal of E-waste.
33. The unit shall comply the provisions of Plastic Waste Management Rules, 2016 and amendment thereafter.
34. The construction and demolition waste to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Wastes Management Rules 2016".
35. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
36. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

To

The Managing Director,
M/s Wonderla Holidays Limited,
Plot No.822, 823, 833, Kumbharbasta, Village Road,
Dist: Khordha, Pin-752057, Odisha

CHIEF ENV. ENGINEER (M)
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. _____ /Dt. _____ /

Copy forwarded to:

- i) Regional Officer, SPC Board, Bhubaneswar
- ii) District Collector, Khurda
- iii) DFO, Khurda
- iv) CES, Central Laboratory, SPC Board, Bhubaneswar
- v) ACEE, HSM Cell (Head Office)
- vi) Consent Register

ADDL. CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA

True copy
attested
Aschand,adv

Annexure-3 SeriesJOINT DEMARCATION REPORT

As per your good office letter No 6320 dated 26.08.2025, a joint demarcation of plot No 822, Area Ac 10.500, plot No 823, Area Ac 21.970, plot No 833 Area Ac 18.160 pertaining to khata No 685 (Anabadi) and plot No 834 , Area Ac 29.070 pertaining to khata no 687 (Rakhit Anabadi) of mauza : Kumbharbasta is conducted by Revenue Supervisor Khordha, Revenue Inspector Paikatigiria, Revenue Inspector Beruhan, Pratap Kumar Uttarakabat Amin , Rabi Kumar Soren Amin of Khordha Tahasil under supervision of Sri D. Gopal Reedy , Addl Tahasildar Khordha on date 26.08.2025. The plot No 822, Area Ac 10.500, plot No 823, Area Ac 21.970 and plot No 833 Area Ac 18.160 have been sanctioned in favour of IDCO, Bhubaneswar in Lease Case No 9/2020.

During demarcation, it is found that the following land schedule (Government Property) is encroached by the Wondrella Amusement Park by means of boundary wall and water treatment plant. The details of encroached area is mentioned below.

Land schedule

Mauza	Khata No	Plot No	kisam	Total area (in Acre)	Encroached Area (in Area)
Kumbharbasta, Thana : Khordha, Thana No : 116	687 (Rakhita Anabadi)	834	Gochar	Ac 29.070	Ac 1.860
Total				Ac 29.070	Ac 1.860

A sketch map showing the area of encroachment is attached with this report for your kind information and necessary action.

Sang
26.08.2025
Revenue Supervisor
Khordha Tahasil

MLB
26.08.2025
RI, Beruhan

P. Soren Amin

Prakash Amin

A. Soren Amin
Revenue Inspector
Paikatigiria

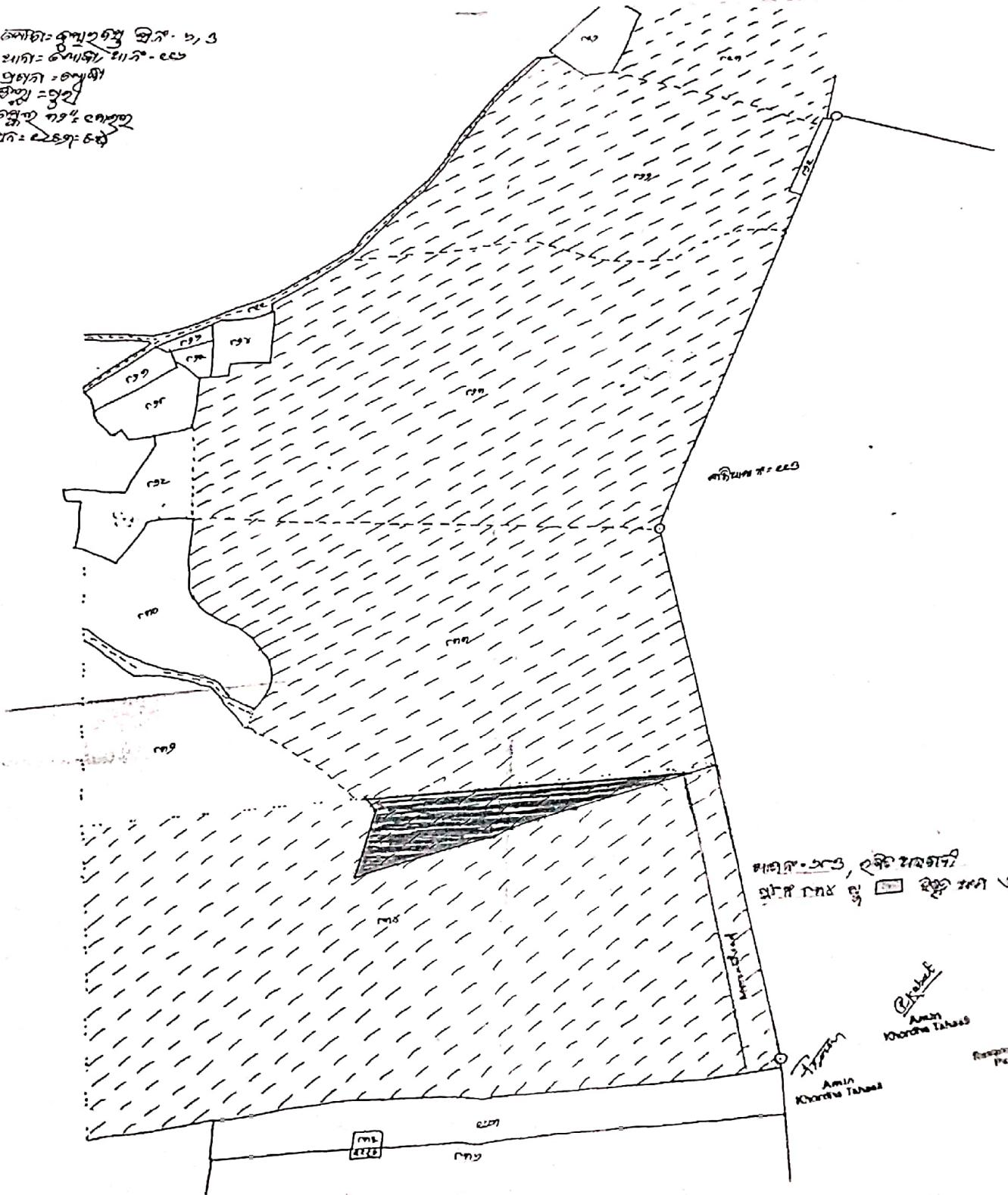
T. Soren Amin
TAHASILDAR
KHORDHA

Sri D. Gopal Reedy
26.08.25
Addl. Tahasildar
Khordha

TRUE COPY ATTESTED

True copy
attested
Richard, Addl

କୋଟା: କୁମ୍ଭପୁରୀ ଜି.ନ. ୨, ୩
 ଥାନା: କୋଟା ଥାନା-୧୧୩
 ପ୍ରକାର: କ୍ୟୁଲି
 ଶ୍ରେଣୀ: ୨୨
 କ୍ଷେତ୍ର ୩୨% କୋଟା
 ଅନ: ୧୧୩୭-୧୧



ଥାନା-୨୨, ୧କି ଆକାର
 କୋଟା ନଂ ୧୧୩

Amin
 Khordha Tahass
 Amin
 Khordha Tahass

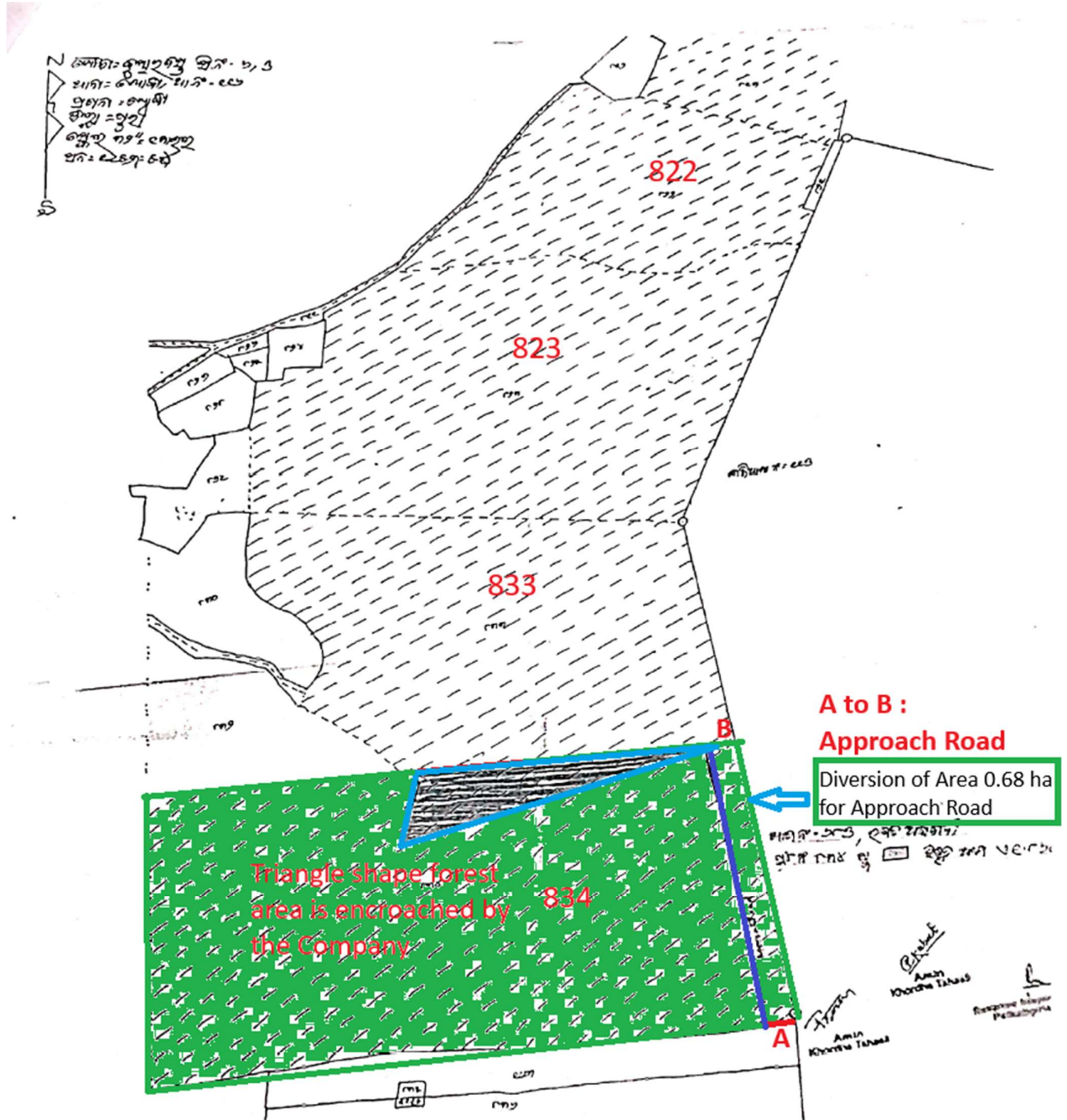
T
 TAHASILDAR
 KHORDHA

TRUE COPY ATTESTED

Translation and description of the text in the Sketch Map

Top Left Side of the Sketch:

Mouza : Kumarbasta, Sheet No. 6,7
Thana- Khordha, Thana No. 116
Pragana – Khordha
Dist – Puri
Scale : 32" -1 mile



Bottom Right Side of the Sketch:

Khata No. 687, Raskhit Anabadi,
Plot No. 834,

ORDER SHEET

(See Paragraph 207 (1) of the Orissa Record Manual, 1964)

Order Sheet dated from27/07/2025..... to30/08/2025.....

Tahasil:Khordha,P.S:Khordha...Village:Kumbharabasta,Dist:Khurda,Sub-

Division Khordha,Misc.Case No.172/2025

Sl. No. & Date of order	Order & Signature of Officer	Note of action or order with date
1	2	3
27/7/25	<p>This Misc case is initiated to dispose of the grievance petition filed by Dilip Samantray S/o Lingaraj Samantray who alleged that more than 03 acres of Govt land over plot No.834 under Khata No.687 , Kisam-Gochar of Mz-Kumbharabasta have been encroached upon by M/s Wonderla Holidays Ltd and therefore his representation filed under Section 152 of BNSS Act 2023 shall be considered for removing obstruction or nuisance from the Govt land.</p> <p>In view of his representation and the order passed by Hon'ble High Court in W.P(C) No.3385 of 2024, wherein the Hon'ble High Court while disposed of the</p>	


TAHASILDAR
KHORDHA

TRUE COPY ATTESTED


said writ petition on 21/02/2024 viewed that


" we see no reason why the concerned Magistrate/ Tahasildar shall not proceed in accordance with the law and in the light of what has been held herein above in the in the present judgment."

In view of the above order , his representation was taken under scope of provision of OPLE Act, rather than to dealt with under Section 152 of BNSS as the undersigned is not authorized to deal the matter under BNSS. Before proceeding to deal with the grievance, it is necessary for field visit to ascertain the truth. A joint team constituted comprising the Revenue Supervisor, Revenue Inspector, Amin and headed by Additional Tahasildar to enquire into the matter and report.

Put up after receipt of the report.

Dictated

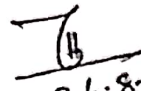

21.7.25
Tahasildar, Khordha


TAHASILDAR
KHORDHA
TRUE COPY ATTESTED

Case taken up today. The Joint enquiry was made on 26/08/2025 and the joint enquiry report forms a part of this proceeding wherein it is mentioned that the area to an extent of Ac.1.680dec has been encroached upon by M/s Wonderla Holidays Ltd.

Since there is an encroachment reported over the Govt land by M/s Wonderla Holidays Ltd. Ask RI, Paikatigiria to submit G-Form to initiate encroachment cases over the said Govt land against the encroacher.

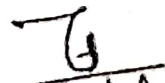
Dictated


26.8.25

Tahasildar, Khordha

Case put up today. RI Paikatigiria has submitted "G" Form against the encroacher under OPLE Act and OPLE case bearing no.71/2025 started. Since action has already been taken under OPLE Act, the representation of the petitioner accordingly disposed of with further follow up as per norms of the OPLE Act.

Dictated


30/8/25

Tahasildar, Khordha



TAHASILDAR
KHORDHA

TRUE COPY ATTESTED



IN THE HIGH COURT OF ORISSA AT CUTTACK

CONTC No.3725 of 2025

Dillip Kumar Samantaray* *Petitioner

Mr. S.K. Pal, Advocate

-versus-

***Amrit Ruturaj, Collector* *Opp. Parties/
and District Magistrate,* *Contemnors*
*Khordha and others***

Mr. Partha Sarathi Nayak, AGA

CORAM:

**THE HON'BLE MR. JUSTICE S.K. SAHOO
THE HON'BLE MR. JUSTICE S.S. MISHRA**

ORDER

08.09.2025

Order No.

01.

This matter is taken up through Hybrid arrangement (video conferencing/physical mode).

The contempt petition has been filed by the petitioner-Dillip Kumar Samantaray with a prayer for implementation of the judgment dated 21.02.2024 passed in W.P.(C) No.3385 of 2024.

Learned counsel for the State, on the other hand, produces the compliance affidavit filed by the Talasildar, Khurda annexing the joint enquiry report along with the sketch map, the notice under Form- Ka and the order sheet in Misc. Case No.172 of 2025. A copy of the said compliance affidavit has been served on the learned counsel for the petitioner.



In view of such compliance affidavit, the contempt petition is disposed of.

**(S.K. Sahoo)
Judge**

**(S.S. Mishra)
Judge**

Subhasis

Signature Not Verified

Digitally Signed
Signed by: SUBHASIS MOHANTY
Designation: Personal Assistant
Reason: Authentication
Location: High Court of Orissa, Cuttack.
Date: 08-Sep-2025 19:36:23



*True copy
attested
Richard, HAV*

Annexure- 4 Series

Reply To RTI Application as called for by Sri Binayak Bastia, S/o-Late Chintamani Bastia, At-Brahman Taraboi, Po-Khelaur, Delang, Dist-Puri, Odisha

Point no. 1 – On verification of available records, it is ascertained that, the Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, FC Act, O/o the Principal Chief Conservator of Forests & HoFF, Odisha, Bhubaneswar had only forwarded the proposal for diversion of Ac.1.680 or (0.68) ha. of revenue forest land for construction of approach road to M/s Wonderla Amusement Park in the village Kumbharbasta under Khordha Tahasil vide his letter no.1686 dt.30.01.2024 to the Addl. Chief Secretary to Govt., Forest, Environment and Climate Change Department, Govt. of Odisha(Enclosed) for onward transmission to the next quarter for approval of the said project. He was not the final approving officer.

Point no. 2 – The Principal Chief Conservator of Forests & HoFF, Odisha Bhubaneswar was not the final approving officer. The letter for permission / approval i.e. Stage-I & Stage-II issued by Govt. of India, Regional Office, Odisha is enclosed herewith for reference.

Point no. 3 –This Khordha Forest Division had only forwarded the proposal for diversion of Ac.1.680 or (0.68) ha. of revenue forest land for construction of approach road to M/s Wonderla Amusement Park in the village Kumbharbasta under Khordha Tahasil vide this office memo no.7721 dt.15.12.2023 to Regional Chief Conservator of Forests, Bhubaneswar for onward transmission to the higher quarter for approval.

Mannath Sattanayak, Sr. Asst.
I/c of 4F (Misc.) 21/09/24

*True copy
attested
Aschard, Adv*



STATE FOREST HEADQUARTERS, ODISHA
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HoFF
PLOT NO. GD-2/12, ARANYA BHAWAN, CHANDRASEKHARPUR
BHUBANESWAR-751023

E-mail:- nodal.pccfhoff@odisha.gov.in / nodal.pccfodisha@gmail.com

Letter No. 1686

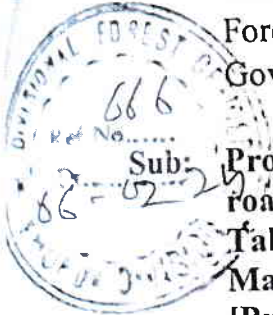
/9F(Others)- 305/2024

Dated, Bhubaneswar, the

30th January, 2024

To

The Additional Chief Secretary to Government
Forest Environment & Climate Change Department
Government of Odisha, Kharavel Bhawan, Bhubaneswar



Sub: Proposal for diversion of 0.680 ha of revenue forest land for construction of approach road to Wonderla Amusement park at village Kumbharabasta under Khordha Tahasil in Khordha District of Khordha Forest Division by the Chief General Manager (Evn), IDCO, Bhubaneswar.
[Proposal No. FP/OR/Others/451353/2023 SW/150371/2023 dt.04.11.2023]

Sir,

A proposal for diversion of 0.680 ha of revenue forest land for construction of approach road to Wonderla Amusement park at village Kumbharabasta under Khordha Tahasil in Khordha District of Khordha Forest Division by the Chief General Manager (Evn), IDCO, Bhubaneswar duly processed and recommended by the Divisional Forest Officer, Khordha Forest Division and Regional Chief Conservator of Forests (Bhubaneswar circle) is sent herewith in duplicate for consideration of the Govt. and onward transmission to Govt. of India, MoEF&CC, Regional Office, Bhubaneswar for approval under Section 2 (ii) of Forest (Conservation) Act, 1980.

1. **Brief Description**

It was decided by the State Level Single Window Clearance Authority 88 meeting held under Chairmanship of Chief Secretary, Odisha on dt.27/12/2019 (Page No.77/DP) to set up an Amusement Park in the village Kumbharabasta under Khordha Tahasil of Khordha district. For this purpose, IDCO was assigned to file the application for acquisition of land measuring an area of 56.40 Ac.

As per the instruction of Revenue & Disaster Management Department of Odisha vide their letter No. 10978, dt.30/03/2021 (Page No.20/DP), Collector & District Magistrate, Khordha sanctioned the lease of Govt. land measuring 50.630 Ac of land in the village Kumbharabasta, vide their letter No. 13308, dt.09/09/2021. (Page No.21/DP)

After the allotment of land, it was necessary to provide a connecting road to the Amusement Park from NH-16, which was decided in the review meeting for important Tourism Project on 30/03/2021 under Chairmanship of Chief Secretary, Odisha which is enclosed at Page 24-26/DP.

In view of above, IDCO identified an approach road of 216 mtr in length and width of 30.5 mt from NH-16- Kumbharabasta road. The Geo Co-ordinate of starting point is E- 85°38'30.06247", N-20°12'01.18631" and Geo Co-ordinate of end point is E- 85°38'43.29233", N-20°11'50.98841". (Page No.53/DP)

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, the total land involved in the project is 0.680 ha out of which Revenue Forest land is 0.680 ha and non-forest land is NIL.

The details of land schedule of both forest and non-forest land involved in the project duly signed by the Tahasildar, Khordha and DFO, Khordha Forest Division which is enclosed at Page No.60&62/DP respectively.

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, the proposed area does not form part of any National Park / Wildlife Sanctuary / Biosphere Reserve / Tiger Reserve / Elephant Corridor etc. There is no any rare / endangered / unique species of flora and fauna found in the proposed project area.

The estimated cost of the project is Rs.78.72 lakhs. This project will generate permanent employment of 02 persons and temporary employment of 672 mandays during construction phase and permanent employment of 01 person and temporary employment of 730 mandays during operational phase (Page No.31/DP).

The letter of authorization for filing of this diversion proposal is enclosed at Page No.29/DP. The sanction order / approval order of the project is enclosed at (Page 24-26/DP).

2. Justification for locating the project in the forest area

Wonderla Amusement Park project is coming up on a barren land with hard morrum soil which has hardly of any productivity so far Agriculture and Horticulture is concerned. Development of this Tourism project would best suit to this unproductive barren non forest land for the purpose of employment generation and economic development of the region. Keeping in view of the above, this ambitious Tourism project is being developed. IDCO being the Govt. of Odisha entity for facilitation of industries in State, has been taking up land acquisition and development of infrastructure like road, electricity, water supply etc to the proposed industrial site.

There is an existing black top road of R&D Deptt i.e. Gurujanga- Kumbharabasta road, connecting to NH55 and passing by the side of this proposed Tourism project site. There is an

earthen path connecting the proposed project site with the Gurujanga- Kumbharabasta road, which is proposed to be developed as an approach road to the proposed M/s Wonderla Amusement Park. This approach road of length 216 mt proposed to connect the project site to Gurujanga- Kumbharabasta road covers plot No.834(P), Khata No.-685, which is a DLC land. (Page No.53/DP)

Two other alternatives to the proposed approach road have been examined and found unsuitable because of following reasons which is enclosed at Page No.54/DP:-

Alternative Route-A:- This proposed alternative approach road connecting the project site with the Gurujanga- Kumbharabasta road passes through private plots and is about 290 mt in length. This road also involves acquisition of private plots with removal of many trees. For this RR scheme is to be followed, which is more cumbersome and time consuming. Moreover, the private plots are low-lying, which will require lots of earth filling. So this alternative road is found unsuitable and so discarded from environmental point of view.

Alternative Route-B:- This proposed alternative road passes through Plot No.834, Khata No.685 which is a DLC land. This stretch of land is with very dense tree growth, so this alternative approach road is discarded on environment point of view.

Considering all the facts above, the proposed approach road is found most suitable and absolutely required for connecting M/s Wonderla Amusement Park with Gurujanga- Kumbharabasta road, which will benefit the locality with employment generation and economic growth and overall development of the area.

3. Map

The User Agency has furnished the following maps duly authenticated by all concerned.

Sl. No.	Particulars	Scale	Annexure
01	Map showing Forest area proposed for diversion for construction of approach road to Wonderla Amusement park at village Kumbharabasta under Khordha Tahasil in Khordha District of Khordha Forest Division	1:4000	A
02	ORSAC vetted DGPS surveyed Map showing forest area proposed for diversion for construction of approach road	1:1980	B
03	Topo map No.F45T12 showing forest area proposed for diversion for construction of approach road	1:50,000	C
04	Layout map showing forest area proposed for diversion for construction of approach road	1:4000	D
05	Map showing alternative roads proposed for the construction of approach road for the minimum use of forest land	1:50,000	E

4. Forest Land

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, the total land involved in this project is 0.680 ha, out of which forest land is 0.680 ha as revenue forest land (DLC) and the non-forest involved in this project is Nil.

The details of the land schedule of both forest and non-forest land required for the project duly authenticated by the DFO, Khordha Forest Division and Tahasildar, Khordha are enclosed at Page No.60-62/DP which are as follows:

Mouza	Khata No.	Plot No.	Total Area (in Ac)	Proposed area for alienation (in Ac)	Kisam	DLC Report (Kisam)
Kumbharabasta	687	834	29.070	1.680	Gochar	Jungle

Status of the land involved in this project as per the DLC report duly authenticated by the DFO, Khordha Forest Division is Jungle instead of Gochar land which is enclosed at Page No.61/DP.

The DGPS map of forest land involved in the project has been duly vetted by the ORSAC and countersigned both by the DFO, Khordha Forest Division and Tahasildar, Khordha concerned are enclosed as Annexure-B. The KML and shape file in CD form is also appended to the DP.

The certificate regarding minimum use of forest land furnished by the User Agency duly countersigned by the DFO, Khordha Forest Division is enclosed at Page No.65/DP.

5. Flora & Fauna

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, that the forest land proposed for diversion falls under *Eco Value Class-III, Open forest with Canopy Density < 0.1*. In this project, 34 nos. of trees are required to be felled as per the site inspection report (Page No.57-58/DP). This proposal is a linear project which is located 600 mtrs from Ratanpur DPF of Chandaka Division. This area is not vulnerable to soil erosion.

This area does not form a part of National Park, Wildlife Sanctuary, Biosphere Reserve, Elephant corridor etc. There is no any rare / endangered unique species of wild animal found in this locality.

6. Tree enumeration

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, total 34 nos. of trees have been enumerated over the applied forest area, out of which 24 nos. of trees are above 30 cm girth and 10 nos. are below

30 cm girth in village Kumbharabasta having Hal Khata No.687 and Hal Plot No.834 part which is enclosed at Page No.63&64/DP duly countersigned by the DFO, Khordha Forest Division.

7. Environmental Clearance

As per the Form-A Part-I reported submitted by the User Agency duly countersigned by the DFO, Khordha Forest Division, this project does not require Environment Clearance under Environment Protection Act, 1986. (Page No.33/DP)

8. Cost Benefit Analysis

As proposed forest land is less than 20 ha in plain area, hence cost benefit analysis is not applicable for this project as per the guideline issued by MoEF & CC, GoI vide F.No.7-69/2011-FC (Pt.) dated 01.08.2017.

9. Compensatory Afforestation

As reported by the DFO, Khordha Forest Division in his Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, the proposal involves diversion of forest land less than 1 ha i.e. 0.680 ha, no Compensatory Afforestation is required as per the provision under Para 2.6 (i) (b) of the CA of the Handbook of Forest (Conservation) Act, 1980 and Forest (Conservation) Rule, 2003 (Guidelines and Clarification) dated 28th March, 2019 of the GoI, MoEF&CC, New Delhi. However, the User Agency has furnished an undertaking to pay the entire amount for CA, Addl. CA & Penal CA if required in lieu of forest area to be diverted for construction of approach road to M/s Wonderla Amusement Park which is enclosed at Page No.70-72 respectively.

10. Net Present Value

The User Agency has furnished an undertaking duly countersigned by the DFO, Khordha Forest Division to pay the entire amount of the NPV of forest land proposed to be diverted as per the demand of the concerned DFO i.e. Khordha Forest Division which is enclosed at Page No.68/DP. Further, the User Agency has also furnished an undertaking duly countersigned by the DFO, Khordha Forest Division to pay the additional amount of NPV if determined as per the final decision of the Hon'ble Supreme Court of India which is enclosed at Page No.69/DP.

11. Resettlement & Rehabilitation Plan

As reported by the DFO, Khordha Forest Division in his Site Inspection Report at Page No. 58/DP, the project does not warrant displacement of any human habitation and therefore, the resettlement and rehabilitation plans are not required.

12. Certificate under the FRA, 2006

The User Agency has submitted an undertaking duly countersigned by the DFO, Khordha Forest Division to this effect to submit FRA certificate, 2006 after obtaining from Collector and DM, Khordha District as per guideline issued by Govt. of India, MoEF&CC, which is enclosed at

Page No.74/DP. Further, the UA has also requested to Collector and DM, Khordha District obtain the FRA certificate vide his letter No.30068 dated 22.09.2023 which is enclosed at Page No.75/DP.

13. DGPS Map

Ministry of Environment, Forest & Climate Change, Govt. of India in their Letter No.F.No.11.9/98 dated 08.07.2011 have issued guideline that all application seeking prior approval of the Central Government under Forest (Conservation) Act, 1980 must be accompanied with Geo-reference boundary in shape file pertain to forest land proposal for any purpose. These document / maps are required to ensure accurate delineation of the area applied for permission. The User Agency in compliance to this order has submitted the required DGPS map of the forest area duly authenticated by ORSAC and countersigned by the DFO, Khordha Forest Division for the purpose over 0.680 ha which is enclosed as **Annexure-B / DP**.

14. Violation

As reported by the Khordha, Cuttack Forest Division in Part-II and Site Inspection Report at Page No.55-56/DP and 57-58/DP respectively, no violation has been committed by the User Agency under Forest (Conservation) Act, 1980.

15. Others

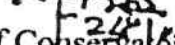
Part-II and Site Inspection Report of DFO, Khordha Forest Division is enclosed at Page No.55-56/DP and 57-58/DP respectively. The Division Profile of Khordha Division, District Profile of Khordha District and State Profile are enclosed at Page No.92, 93 & 94/DP respectively. All other undertakings such as all the conditions imposed to be complied during Stage-I approval and cost of SSWLC Plan are enclosed at Page No.73 and 76/DP.

16. Recommendation

In view of the above, proposal for diversion of forest land over 0.680 ha for construction of approach road to M/s Wonderla Amusement Park in the village Kumbharabasta under Khordha Tahasil of Khordha District by IDCO is sent herewith for consideration of the Govt. and onward transmission to Govt. of India, MoEF&CC, Regional Office, Bhubaneswar for approval under Section 2 (ii) of Forest (Conservation) Act, 1980.

Encl: Proposal in duplicate
with PDF file in CD form

Yours faithfully


Principal Chief Conservator of Forests
Forest Diversion & Nodal Officer, FC Act

Memo No. /Dt.

Copy forwarded to the Regional Chief Conservator of Forest, Bhubaneswar Circle for information and necessary action with reference to his Memo No.137 dt.06.01.2024.

[Signature]
25/01/24
Principal Chief Conservator of Forests
Forest Diversion & Nodal Officer, FC Act

Memo No. 1688 /Dt. 30.01.2024

Copy forwarded to the Divisional Forest Officer, Kherdha Forest Division for information and necessary action with reference to Memo No.138 dt.06.01.2024 of RCCF, Bhubaneswar Circle.

[Signature]
25/01/24
Principal Chief Conservator of Forests
Forest Diversion & Nodal Officer, FC Act

Memo No. /Dt.

Copy forwarded to the Chief General Manager (Env), IDCO, Bhubaneswar for information and necessary action with reference to Memo No.139 dt.06.01.2024 of RCCF, Bhubaneswar Circle.

[Signature]
25/01/24
Principal Chief Conservator of Forests
Forest Diversion & Nodal Officer, FC Act



सत्यमेव जयते



Government of India

Regional Office, Odisha



Online Proposal No.: FP/OR/OTHERS/451353/2023



Dated: 01/03/2024

To,

The Addl. Chief Secretary,
Forest, Environment & CC Deptt.,
Government of Odisha,
Bhubaneswar - 751 001

P1. put up.

OSD(L)

2/3/24

Subject:

Diversion of 0.680 ha of Revenue forest land for construction of approach road to Wonderla Amusement Park at village Kumbharabasta under Khordha Tahasil in Khordha District under Khordha Forest Division by the Chief General Manager (Env.), IDCO, Bhubaneswar.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0010-2613/FE&CC dated 15.02.2024 and PCCF & HoFF, Odisha letter No.4892/9F(Others)-305/2024 dated 28.02.2024 on the above mentioned subject seeking prior approval of the Ministry of Environment, Forest & Climate Change, under Section 2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

2. After due consideration of the proposal of the State Government, the Ministry of Environment, Forest & Climate Change hereby conveys 'Stage-I/in-principle' approval for diversion of 0.680 ha of Revenue forest land for construction of approach road to Wonderla Amusement Park at village Kumbharabasta under Khordha Tahasil in Khordha District under Khordha Forest Division by the Chief General Manager (Env.), IDCO, Bhubaneswar, subject to the fulfillment of the following conditions.

AC (Div.)
2/3/24

SO (Div.)
2/3/24

1. General Conditions

S. No	Conditions
1.1	<p>i) Legal status of forest land proposed for diversion shall remain unchanged.</p> <p>ii) The user agency shall transfer online, the Net Present Value (NPV) of 0.68 ha forest land being diverted under this proposal, as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide its letter No.5-3/2011-FC (Vol-I) dated 06.01.2022, and 22.03.2022. The requisite funds shall be transferred through online portal in CAMPA account of the State concerned.</p>

Conditions

S. No

- iii) The user agency shall transfer the cost of plantation of 340 nos. of plants (including 10 years maintenance) at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The Plantation Scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- iv) The State Govt. shall carry out plantation of 340 plants towards compensatory afforestation within two years from the issue of approval and maintained thereafter, at the cost of user agency. The State Govt. shall inform the site of the plantation. The trees shall be indigenous to the area and naturally growing species shall be The species to be planted in the CA scheme shall be of native species (same species felled as far as possible) avoiding Teak and exotic species. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.
- v) At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
- vi) The KML files of the area to be diverted shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
- vii) All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- viii) The compliance report of the Stage-I approval shall be uploaded on e-portal (<https://parivesh.nic.in/>).
- ix) The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
- x) The boundary of the proposed forest land for diversion, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.
- xi) There should be proper fencing by chain link/6 strand boundary to the side contiguous to forest land to check illegal encroachment, parking, fire etc.
- xii) The user agency shall obtain Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
- xiii) The user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016.
- xiv) The user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
- xv) The user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
- xvi) No labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
- xvii) No additional or new path will be constructed inside the forest area for any activity related to the project work.
- xviii) The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
- xix) The period of diversion under this approval shall be co-terminus with the period of lease granted in favour of user agency or the project life, whichever is less.
- xx) The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.
- xxi) The forest land shall not be used for any purpose other than that specified in the proposal.

- xxii) The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.
- xxiii) No damage to the flora and fauna of the adjoining area shall be caused.
- xxiv) The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
- xxv) The user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.
- xxvi) Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the user agency.
- xxvii) The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
- xxviii) Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

3. After receipt of the report on compliance to the conditions stipulated above, from the State Government of Odisha, final/Stage-II approval for diversion of the said forest land under Section 2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 will be issued by this Ministry. Transfer of forest land to user agency should not be effected by the State Government of Odisha till final/Stage-II approval for its diversion is issued by the Ministry of Environment, Forest & Climate Change.

4. "The State Govt. or a Senior Office not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Govt. can pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year ("working permission" means permission granted to linear project before final approval to mobilize the resources to commence the preliminary project work other than black topping, concretization, laying of railway tracks, charging of transmission lines, etc.). Such order shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), Wildlife conservation Plan, plantation of dwarf species of medicinal plants, and all other compensatory levies, specified in the Stage-I (in-principle) approval from the User Agency, and where ever applicable, transfer and mutation of non-forest/revenue forest land in favour of State Forest Department" as stipulated in Para 11.1 of Chapter-11 of Consolidated Guidelines and Clarification issued under Van (Sanrakshna Evan Samvardhan) Adhiniyam, 1980 and Van (Sanrakshna Evan Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

Copy To

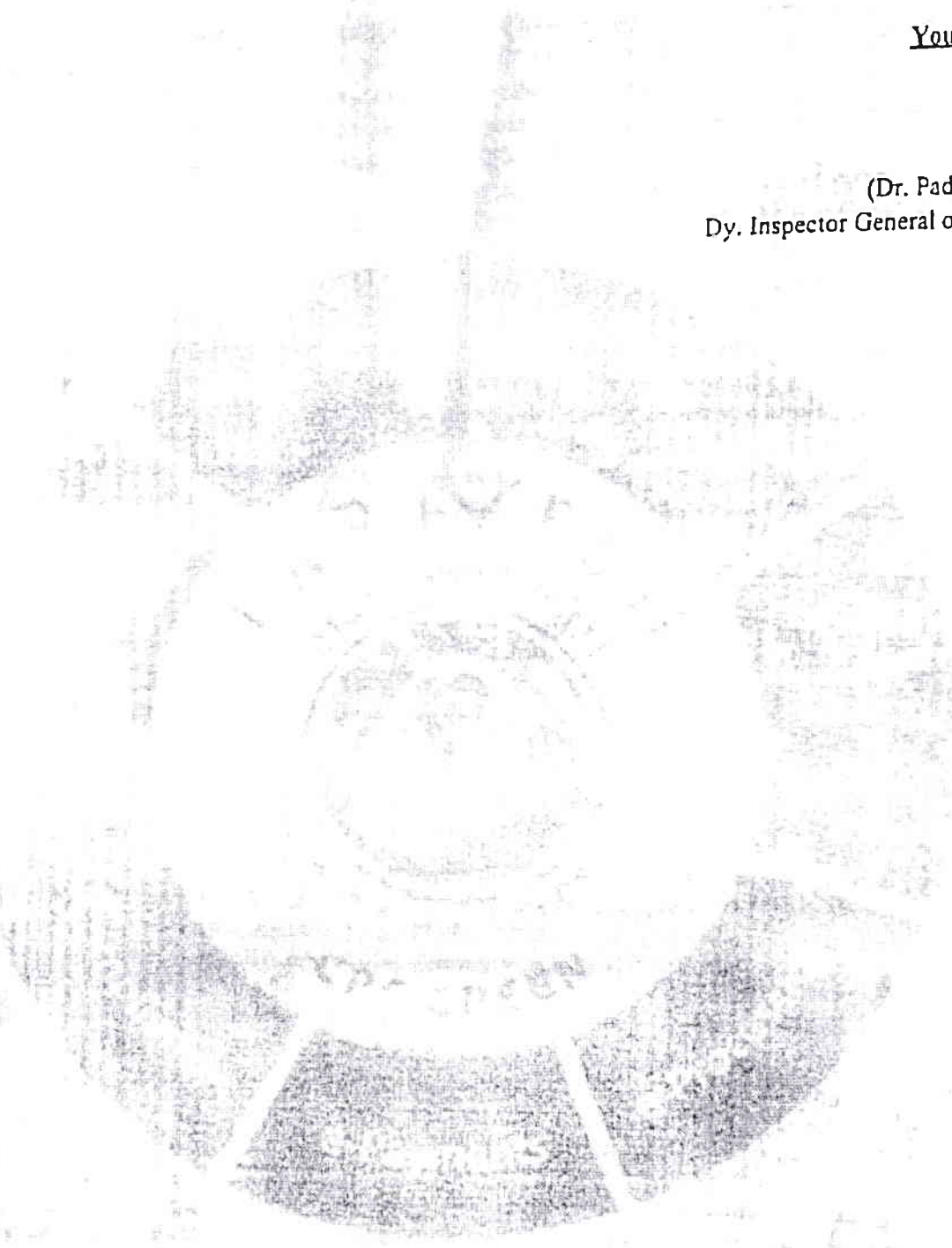
1. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.

138 166

- 2. The PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
- 3. The Chief General Manager (Env), IDCO, IDCO Towers, Janapath, Bhubaneswar-751022, Odisha.

Your's faithfully

(Dr. Padma Mahanti)
Dy. Inspector General of Forests (C)



Signature Not Verified
 Digitally Signed by : PADMA MAHANTI
 Deputy Inspector General of Forest, IRO
 Date: 01/03/2024



सत्यमेव जयते



Regional Office, Odisha



Dated: 24/07/2024

To,

The Addl. Chief Secretary,
Forest, Environment & CC Deptt.,
Government of Odisha,
Bhubaneswar - 751 001

Subject: Diversion of 0.680 ha of Revenue forest land for construction of approach road to Wonderla Amusement Park at village Kumbharabasta under Khordha Tahasil in Khordha District under Khordha Forest Division by the Chief General Manager (Env.), IDCO, Bhubaneswar.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0010-2024-2613/FE&CC dated 15.02.2024, PCCF & HoFF, Odisha letter No.4892/9F(Others)-305/2024 dated 28.02.2024 and Proposal No.FP/OR/OTHERS/451353/2023, wherein prior approval of the Ministry of Environment, Forest & Climate Change for diversion 0.680 ha of Revenue forest land for construction of approach road to Wonderla Amusement Park at village Kumbharabasta under Khordha Tahasil in Khordha District under Khordha Forest Division by the Chief General Manager (Env.), IDCO, Bhubaneswar, was sought in accordance with Section-2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. After due consideration of the proposal by the Ministry of Environment, Forest & Climate Change, the in-principle approval for diversion of the said forest land was accorded by Ministry vide this office letter No.FP/OR/OTHERS/451353/2023 dated 01.03.2024, subject to fulfilment of certain conditions. The Nodal Officer (FCA) of the State Government has furnished the compliance report in respect of the conditions stipulated in the in-principle approval and has requested to grant final approval of the proposal.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the PCCF & Nodal Officer (FCA), Odisha vide their letter No.13354/9F (Others)-305/2024 dated 06.07.2023 and submission of the compliance report in *Parivesh* web portal on 12.07.2024, *Stage-II/final* approval of the Ministry of Environment, Forest & Climate Change is hereby granted under Section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of 0.680 ha of Revenue forest land for construction of approach road to Wonderla Amusement Park at village Kumbharabasta under Khordha Tahasil in Khordha District under Khordha Forest Division by the Chief General Manager (Env.), IDCO, Bhubaneswar, subject to the fulfilment of the following conditions:-

1. General Conditions

124/164

S. No	Conditions
1.1	The State Govt. shall ensure that the legal status of diverted forest land shall remain unchanged.
1.2	The State Govt. shall ensure that NPV of the above proposal has been realized from user agency as per Ministry's direction from time to time.
1.3	The State Govt. shall ensure that the user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
1.4	The State Govt. shall carry out plantation of 340 plants over 0.2125 ha of degraded forest land identified in Tartua DPF under Khordha Range of Khordha Forest Division within two years from the issue of approval as per approved plan/scheme and maintained thereafter, at the cost of user agency. The species to be planted in the plantation scheme shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.
1.5	The State Govt. shall ensure the compliance on FRA, 2006 as per Van (Sanrakshan Evam Samvardhan) Rules and guidelines issued from time to time before handing over of the diverted forest land to user agency.
1.6	The State Govt. shall ensure that the user agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
1.7	The State Govt. shall ensure that there should be proper fencing by chain link/6 strand boundary to the side contiguous to forest land to check illegal encroachment, parking etc.
1.8	The State Govt. shall ensure that the KML files of the area to be diverted shall be uploaded on the e-Green watch portal with all requisite details before handing over of the diverted forest land to the user agency.
1.9	The State Govt. shall ensure that the boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.
1.10	The State Govt. shall ensure that the user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O/254 (E) dated 25.01.2016.
1.11	The State Govt. shall ensure that the user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.12	The State Govt. shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department and efforts should be made to retain maximum numbers of trees.
1.13	The State Govt. shall ensure that no labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage and pressure on the nearby forest areas.

CG 322
HAB

S. No	Conditions
1.14	The State Govt. and user agency shall ensure that no additional or new path will be constructed inside the forest area for any activity related to the project work.
1.15	The State Govt. and user agency shall ensure that while executing works, the user agency shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.16	The State Govt. shall ensure that the period of diversion under this approval shall be co-terminus with the period of lease granted in favour of user agency or the project life, whichever is less.
1.17	The State Govt. and user agency shall ensure that earth or any material shall neither be brought from nor the debris resulting during construction be disposed of in the adjoining forest area by the user agency.
1.18	The State Govt. and user agency shall ensure that the layout plan of the proposal shall not be changed without prior approval of the Ministry of Environment, Forest & Climate Change.
1.19	The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate Change.
1.20	The State Govt. shall ensure that no damage to the flora and fauna of the adjoining area shall be caused.
1.21	The State Govt. shall ensure that the DFO concerned will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in surrounding area.
1.22	The State Govt. shall ensure that the user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and Integrated Regional Office of this Ministry by the end of March every year regularly.
1.23	The State Govt. shall ensure that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, which shall be complied by the user agency.
1.24	The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.25	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

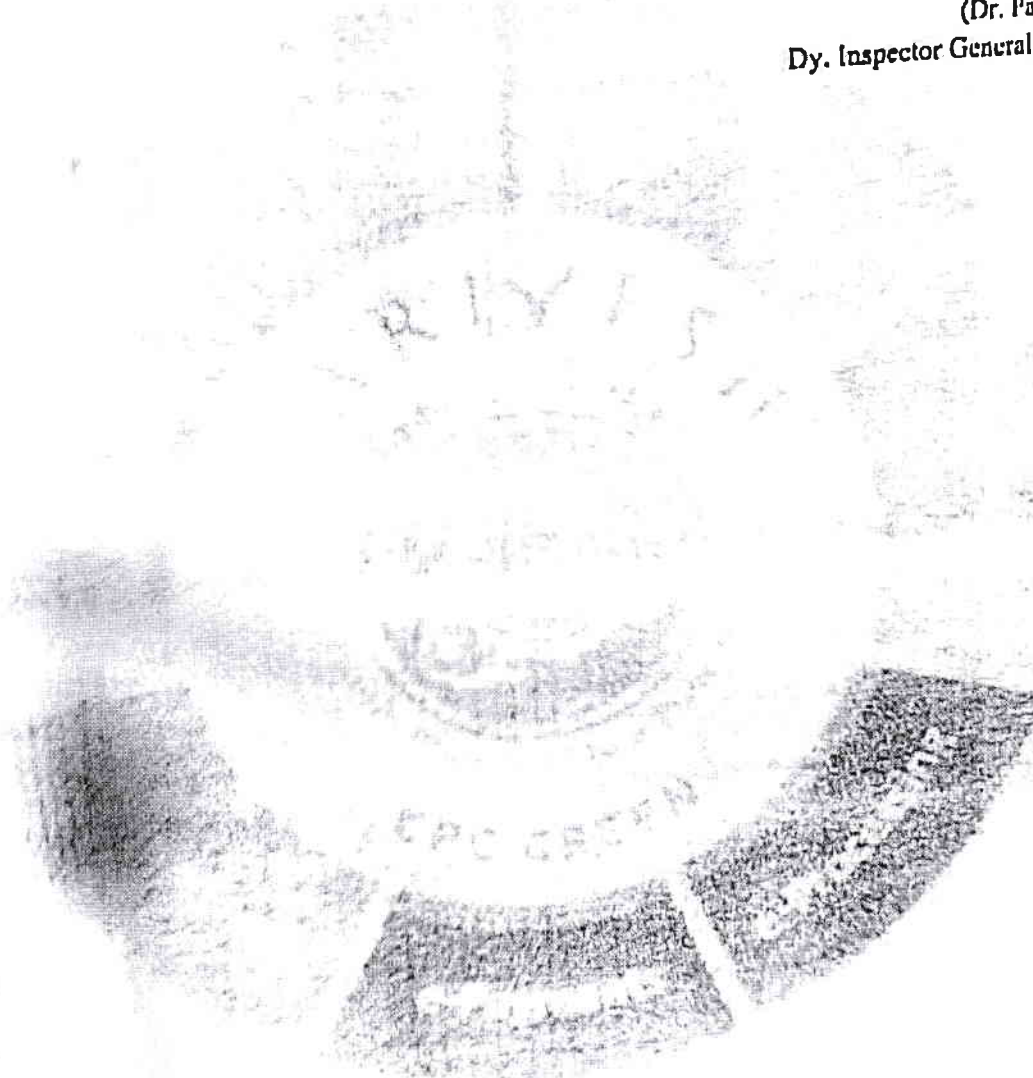
3. Specific Conditions

321

To
 The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran
 Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.1.
 The PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur,
 Bhubaneswar.
 The Chief General Manager (Env.), IDCO, IDCO Tower, Bhubaneswar.

Your's faithfully

(Dr. Padma Mahanti)
 Dy. Inspector General of Forests (C)



Validity unknown
 Digitally Signed by: PADMA MAHANTI
 Deputy Inspector General of Forest, IRO
 Date: 24/07/2024

55-10-950

OFFICE OF THE DIVISIONAL FOREST OFFICER, KHORDHA DIVISION, KHORDHA
AT/PO/DIST. - KHORDHA
Tele No. (06755) 222825
Email ID - dfo.khordha@odisha.gov.in

Memo No. 7721 /4F(Misc)-64/2023
Dated, Khordha the 15th December, 2023

To,

The Regional Chief Conservator of Forests,
Bhubaneswar.

Sub:- Diversion of Ac.1.680 of revenue forest land for construction of approach to M/s Wonderla Amusement Park in the village Kumbharbasta under Khordha Tahasil in Khordha district.

Ref:- State Proposal no. FP/OR/Others/451353/2023.

Inviting a reference to the above cited subject, it is to inform that, the Chief General Manager (Env) IDCO, Bhubaneswar (User agency) has submitted a proposal for diversion of Ac.1.680 (0.68ha) of revenue forest land for construction of approach to M/s Wonderla Amusement Park in the village Kumbharbasta under Khordha Tahasil in Khordha district. It is ascertained that, the Chief General Manager (Env) IDCO, Bhubaneswar (User agency) has received authorization from the Managing Director, IDCO, Bhubaneswar to sign all the documents / maps for filling of the forest diversion proposal for an area measuring Ac. 1.680 (0.68ha.) of revenue forest land for construction of approach to M/s Wonderla Amusement Park in the village Kumbharbasta under Khordha Tahasil in Khordha district. This area is coming under DLC record but outside the Eco Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary.

Therefore, I am forwarded herewith, 04 (Four) nos. set of project proposal booklets along with relevant documents for your kind reference and taking necessary action at your end.

Encl:- 1.04 (Four) set of project proposal booklets.
2.Site Inspection Report
3.Part-II of Form -A

Peei
15/12/23
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 7722 /Date 15.12.2023
Copy forwarded to the Additional Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, FC Act. O/o the Principal Chief Conservator of Forests & HoFF, Odisha, Bhubaneswar for favour of kind information & necessary action.

Peei
15/12/23
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 1723 /Date 15.12.2023
Copy forwarded to the Chief General Manager (Env) IDCO, Bhubaneswar for information & necessary action with reference to letter no. HO-CGM(Env)/309/2023/35319 dated 07.11.2023.

Peei
15/12/23
Divisional Forest Officer,
Khordha Division, Khordha

Received
on nos hand copies
with C.D

PART -II

(To be filled by the concerned Deputy Conservator of Forests)

State Proposal no. FP/OR/Others/451353/2023 & Single Window no SW/150371/2023

	Location of the Project / Scheme.	Diversion of 0.68 ha. Of Revenue Forest land in plot no 834(P), Khata no - 687 in Kumbharbasta village in Khordha District in the State of Odisha for construction of Wonder La amusement park. (Approach Road)		
(i)	State / Union Territory	Odisha State		
(ii)	District	Khordha		
(iii)	Forest Division	Khordha Forest Division		
(iv)	Area of Forest Land proposed for construction of Pipe line (in ha.)	0.68ha.		
(v)	Legal status of forest.	Legal Status	Extent of Area in ha.	Remarks
		Revenue Forest	0.68 ha.	Khordha Tahsil
		Reserve Forest	NIL	-
		Village Forest	NIL	-
		Total	0.68 ha.	-
(vi)	Density of vegetation	Eco Class-3, Open Forest, Density < 0.1		
(vii)	Species-wise (scientific names) and diameter class-wise enumeration of trees (to be enclosed. In case of irrigation / hydel projects enumeration at FRL, RL-2 meter & FRL-4 meter also to be enclosed).	Enclosed		
(viii)	Brief note on vulnerability of the forest area to erosion.	Not vulnerable to erosion		
(ix)	Approximate distance of proposal site for diversion from boundary of forest.	Proposal is a linear one which is located 600 meters. from Ratanpur DPF of Chandaka Division.		
(x)	Whether forms part of National Park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, etc. (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed).	No		
(xi)	Whether any rare/ endangered / unique species of flora & fauna found in the area - if so details thereof.	No		
(xii)	Whether any protected archaeological / heritage site / defense establishment or any other important monument is located in the area. If so, the details thereof with NOC from competent authority, if required.	No		
8	Whether the requirement of forest land as proposed by the implementing agency in col.2 of Part-I is unavoidable and barest minimum for the project, if no, recommended area item-wise with details of alternatives examined.	Yes, the requirement of the land as proposed by the User Agency is unavoidable & the identification in the barest minimum requirement of the project.		
9	Whether any work in violation of the Act has been carried out (Yes/No). If yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress.	No		

no. 1A/

39

10	Details of compensatory afforestation scheme (i) to (v)	NIL
11	Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in col.7 (xi, xii) 8 and 9 above.	Enclosed
12	Division profile:	
i)	Geographical area of the Division.	3553.58 sq.km.
ii)	Forest area of the Division.	57892.53 ha.
iii)	Total Forest area diverted since 1980 with number of cases.	180.7103 ha.
iv)	Total compensatory afforestation stipulated in the district/ division since 1980 on	233.534 ha. + 41000 nos. seedlings
	(a) Forest land including penal compensatory afforestation.	222.966 ha.
	(b) Non-forest land.	41000 nos. seedling planted along NH-203 and 10.568 ha in Badasereipur.
v)	Progress of compensatory afforestation as on (date) 17.12.2013	
	(a) Forest land.	222.966
	(b) Non-forest land.	41000 nos. seedling planted along NH-203 and 10.568 ha in Badasereipur.
13	Specific recommendations of the DCF for acceptance or otherwise of the proposal with reasons.	The Wonder La project is proposed in such a way so as to minimize requirement of forest land. The forest land proposed for diversion is the barest minimum required and only one tree is to be felled from the forest land. The proposal for diversion of forest land for the project is hereby recommended.

Date :
Place : Khordha

Signature
Name : Ms. Poojnima.P, IFS
Divisional Forest Officer,
Khordha Division, Khordha

Official Seal

True copy
attested
Richard, Adv

Google Earth Image of Whole project

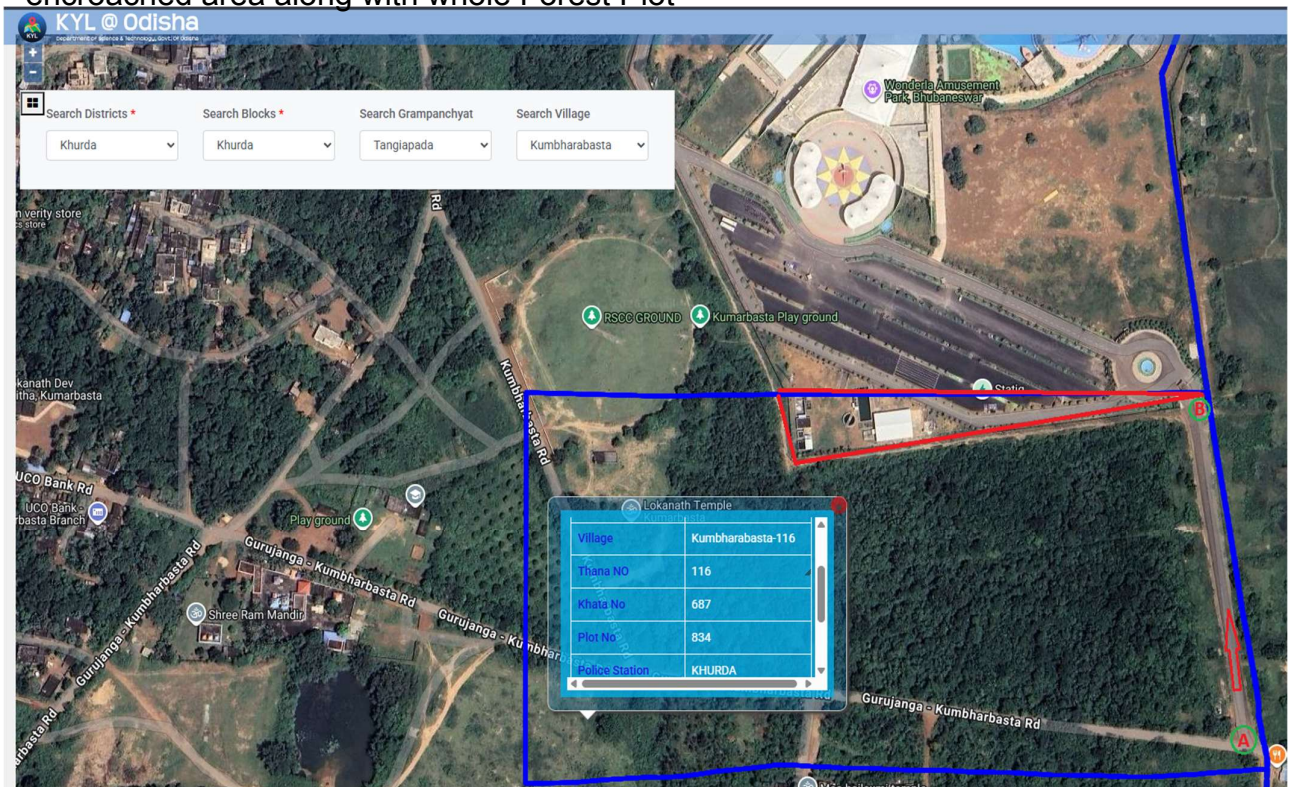


*Time caps
attested
Aschard, Adv*

Google Earth image showing civil constructions over red coloured triange shape forest area



Image from Know Your Land(KYL), Govt. of Odisha portal demonstrates triangle shaped encroached area along with whole Forest Plot



True copy attested Achard, ADV

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

No. RDM-LRGEA-POLICY-0018-2018- *23784*/R&DM Dated *30/6/2018*

From

Dr. C.S. Kumar, IAS
Principal Secretary to Government

To

All Collectors

Sub: Uploading of details of DLC forest land in Bhulekh database

Madam/ Sir,

As you are aware, District Level Committees (DLCs) had been constituted during the year 1997 in each district under the chairmanship of respective Collectors as per the orders passed by the Hon'ble Supreme Court of India in W.P (C) No. 202/1995 to identify all forest areas under the administrative control of F & E Department/ Revenue Department and forest land/ plantations belonging to private persons. After necessary scrutiny of the DLC reports by the State Level Expert Committee, the details of such forest land were submitted before the Hon'ble Apex Court in shape of an affidavit. All such forest land which found place in the final DLC reports are to be regulated under the provisions of the Forest (Conservation) Act, 1980.

2. Keeping in view that there are certain lands which have been included in the DLC report as forest land though these are not classified as Forest in the revenue Record of Right (RoR) and in order to prevent inadvertent diversion of these Forest lands for non-forest purpose, which will be violative of the Forest (Conservation) Act, 1980, this Department vide G.O No. 14689/R&DM dated 23/04/2013 has instructed all Collectors to incorporate an entry "DLC Forest" in the remarks column of RoR of all lands included in DLC report as forest land but not categorized as forest land in the 'kissam' of the land. The procedure to be followed for such recording has also been prescribed in the said G.O.

3. Now, it is felt necessary that details of all the lands which have been included in DLC Report, either classified as Forest in the revenue RoR or entry of "DLC Forest" made in the remarks column of RoR or otherwise, has also to be entered in Bhulekh database.

Annexure - 6
Series

4. In this context, I am directed to inform you that National Informatics Centre (NIC) has developed a module and rolled out under Tehsildar login for entry of DLC Forest land details in Bhulekh database. A User Manual also developed by NIC for the purpose is enclosed for ready reference.

5. The DLC Forest list is available with the concerned DFOs. The same may be obtained from the DFO and updated in the Bhulekh database. Collector of the District shall issue necessary instruction for the purpose.

6. You are, therefore, requested to instruct all Tahasildars working under your jurisdiction to follow the aforesaid User Manual and enter details of DLC Forest land in the Bhulekh database.

7. All the DLC Forest lands shall be uploaded in the Bhulekh database within **3 months**.

Yours faithfully,

Memo No. 23785 /RDM Dated 30/6/2018 Principal Secretary to Government
 Copy with copy of enclosure forwarded to Secretary, Board of Revenue, Odisha/ all RDCs/ DLR & S, Odisha, Cuttack for information and necessary action.

Memo No. 23786 /RDM Dated 30/6/2018 Joint Secretary to Government
 Copy with copy of enclosure forwarded to all Sub- Collectors/ all Tahasildars for information and necessary action.

Memo No. 23787 /RDM Dated 30/6/2018 Joint Secretary to Government
 Copy with copy of enclosure forwarded to Addl Chief Secretary, Forest and Env Department with a request to instruct the DFOs to share the copy of the DLC forest list with Tahasildars for uploading the same in Bhulekh database.

Memo No. 23788 /RDM Dated 30/6/2018 Joint Secretary to Government
 Copy with copy of enclosure forwarded to Joint Secretary (in charge of IMU Cell)/ LR&GE (A)/(B)/(C)/ CH&S Branch of Revenue & DM Department for information and necessary action.

Joint Secretary to Government



Frequently Asked Questions

FOREST CONSERVATION ACT, 1980 &
FOREST CONSERVATION RULES, 2003

Principal Chief Conservator of Forests & HoFF, Odisha

Aranya Bhawan, Chandrasekharpur
Bhubaneswar, Odisha

01 | GENERAL QUERIES ON DIVERSION PROPOSAL

1. What is non-forestry purpose?

Ans: Non- forestry purpose means the breaking up or clearing of any forest land or portion thereof.

2. What is the difference between Forest Area under administrative control of Forest Department, Forest area under administrative control of Revenue Department, DLC land and Deemed Forest Land?

Ans: (i) The Forest areas under control of Forest Department- RF, PRF, PF, DPF, VF and Unclassed Forests.

(ii) Forest lands under the administrative control of Revenue Dept.- Gramya Jungle, Patra Jungle, Bada Jungle, Jhati Jungle, DLC land, Deemed Forest, etc.

(iii) DLC Land- Non-forest kissam of Govt. as well as Private land like Pahad, Parbat, Patharbani, Patita etc. as per ROR having natural vegetation, plantation or even barren land mentioned in the DLC report in the affidavit filed before the Hon'ble Supreme Court of India in Writ Petition(Civil) No.202/1995 in the matter of T.N.Godavarman Thirumulpad versus Union of India and Others is termed as DLC land (Deemed Forest).

(iv) Deemed Forest- The land as per dictionary meaning of 'Forest' as per the verdict dated 12.12.1996 of the Hon'ble Apex Court in Writ Petition (Civil) No.202/1995 also termed as Deemed Forest Land.

[7]

True copy
attested
Aekhand, ndv



A+ A A-

Annexure-7



Select Language:

English

Public Authorities

Available

RTI Online

An Initiative of Department of Personnel & Training, Government of India

[Home](#) [SubmitRequest](#) [SubmitFirstAppeal](#) [ViewStatus](#) [ViewHistory](#) [Login](#) [UserManual](#) [ContactUs](#) [FAQ](#)

Online RTI Status Form

Note: Fields marked with * are Mandatory.

Enter Registration Number	CGWBD/R/E/24/00161
Name	BINAYAK BASTIA
Received Date	29/05/2024
Public Authority	Central Ground Water Board
Status	REQUEST DISPOSED OF
Date of action	31/05/2024
<p>Reply :- The Information pertains to the amusement park established by Wonderla Holidays Limited at Kumbharbasta Village Road Kumbharbasta Khordha Near Bhubaneswar Odisha 752054</p> <p>1. Please provide information regarding issuance of No Objection Certificate from the Central Ground Water Authority or any other Authority to the above project for extraction of ground water for swimming pool and other water sports and allied activities as per CGWA guidelines dated 24 Sept 2020</p> <p>Ans. Information not available.</p> <p>2. Please provide the copy of the No Objection Certificate along with the other document submitted by the Wonderla Holidays Limited for this purpose</p> <p>Ans. Information not available</p>	
CPIO Details :-	Tarun Mishra SER Phone: 06742350537 tmishra-cgwb[at]gov[dot]in
First Appellate Authority Details :-	BK Sahoo Phone: 0674-2350342 rdser-cgwb[at]nic[dot]in
Nodal Officer Details :-	
Telephone Number	01292477113
Email Id	nodalofficertti-cgwb[at]nic[dot]in

[Print RTI Application](#)
[Print Status](#)
[Go Back](#)
[Home](#) | [National Portal of India](#) | [Complaint & Second Appeal to CIC](#) | [FAQ](#) | [Policy](#)

Copyright © 2023. All rights reserved. Designed, Developed and Hosted by National Informatics Centre, New Delhi on the instructions of DOP&T

True copy
attested
Richard, Adv

INFORMATION TO RTI APPLICATION OF SRI BINAYAK BASTIA
received online on dtd. 10.06.2024

Annexure-8 Series

Sir,

The required information pertaining to Point No. 1 & 2 is not available in this office as the area is coming under the jurisdiction of the Divisional Forest Officer, Khordha Forest Division.

Point No. 3. The proceeding of the meeting of the Eco-Sensitive Zone monitoring committee of Chandaka- Dampara Wildlife Sanctuary on 15.07.2021 is submitted herewith in a separate sheet.

P. S. Mohanty
20.6.24
P.I.O. Cum A.C. F
Chandaka Wildlife Division
Bhubaneswar

*True copy
attested
Richard, etc*

**PROCEEDING OF THE MEETING OF THE ECO-SENSITIVE ZONE
MONITORING COMMITTEE OF CHANDAKA-DAMPARA WILDLIFE
SANCTUARY ON 15TH July 2021 AT 3.030 PM IN THE
CONFERENCE HALL OF DRDA, KHORDHA**

The meeting of Eco-Sensitive Zone Monitoring Committee of Chandaka-Dampara Wildlife Sanctuary was held on 15th July 2021 at 3.30 PM in the Conference Hall of DRDA, Khordha to discuss issue of Wonderla Amusement Park at Kumbharbasta in Khordha District. The list of the participants is enclosed herewith as **Annexure-I**. The Collector, Khordha-Cum-Chairman of the Eco-Sensitive Zone Monitoring Committee welcomed the participants & requested the DFO, Chandaka Wildlife Division -Cum- Member Secretary to initiate discussion. The DFO, Chandaka Wildlife Division -Cum- Member Secretary made a Power Point Presentation regarding notification of the Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary, list of activities prohibited or to be regulated in the Eco-Sensitive Zone, constitution of Eco-Sensitive Zone Monitoring Committee and Terms of Reference of the Monitoring Committee as per final Notification No.S.O.2906(E) dated 09th September 2016 of Ministry of Environment, Forest & Climate Change, Government of India, published in the Gazette of India vide No.2207 dated 09th September 2016.

The DFO, Chandaka Wildlife Division -Cum- Member Secretary informed that the proposed Wonderla Amusement Park at Kumbharbasta comprising of three plots No. 822, 823 & 833, Khata No. 685, Kissam-Patita. Plot No. 833 Khata No -685 of area 18.160Ac. is not coming within Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary. Plot No. 822 & part of 823 is coming within the Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary. As per the report of the DFO, Khordha Division, Plot No. 822 & 823 are not coming under the definition of "**Forest**" as per the verdict of the Hon'ble Supreme Court of India dtd. 12.12.1996 in writ petition (civil) No. 202/1995 T. N. Godavarman Thrimulpad vrs. Union of India & others. Further the Sabik record of Plots 822 & 823 under Khata No.

685 in Mouza-Kumbharbasta under Khordha Tahsil is not available and the year of publication of Hal settelement is 1962 which is prior to 1980 & hence it can not be considered under the provisions of Forest (Conservation) Act, 1980. Terms of Reference (ToR) of the Monitoring Committee stipulates that:

Condition No.3: The activities that are covered in the Schedule to the notification of the Govt. of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the MoEF&CC for prior environmental clearance under the provisions of the said notification.

Condition No.4: The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

Condition No.5: The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner may file complaint under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

He further intimated that in pursuance to the order of the Hon'ble Supreme Court dated 4th December 2006 in Writ Petition (Civil) No.460/2004, in case any project requiring Environmental Clearance, is located within the eco-sensitive zone around a Wildlife Sanctuary or National Park or in absence of delineation of such a

zone, within a distance of 10 kms from its boundaries, the User Agency/ Project Proponent is required to obtain recommendations of the Standing Committee of National Board for Wildlife.

Dr. Jayakrushna Panigrahi, expert in the field of ecology & environment , nominated by the State Govt. shared his observation that land use of the proposed park has not been furnished by the project proponent & suggested enrichment of the existing vegetation in plot No. 822 which is inside the Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary.

Sri Rudra Mohapatra, representative of Wildlife Trust of India nominated by Govt. of Odisha as NGO working in the field of environment including heritage conservation expressed his concern regarding apprehension of exploitation of ground water for the proposed park as the depth of water table in kumbhabasta area is very low. The representative of Bio-Diversity Board suggested not to introduce exotic species for the sake of greenery.

The representative of Chief General Manager (Land), IDCO, Odisha, Bhubaneswar explained regarding different components of proposed water park & use of Eco-friendly materials inside park by the project proponent. She even clarified that the water supply to the park will be made through pipeline from Mahanadi. To compensate the activities inside plot No. 822 and part of 823 she suggested that the DLC categories of land having plot No. 834 in Kahat No. 687 area 29.07 Ac. surrounding the proposed park may be considered to be developed by the project proponent by raising plantation over the plot.

The DFO, Khordha Division suggested for plantation over atleast 20% of land in Eco-Sensitive plots in question.

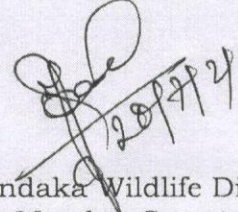
The issue of Wonderla Amusement Park in Mouza-Kumbhabasta visa-a-vis Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary was discussed in thread bare in presence of the

Collector, Khordha –Cum– Chairman of Eco-Sensitive Zone Monitoring Committee & other members present and the following decisions were taken:

- (1) Wonderla Amusement Park in Mouza- Kumbharbasta in Khordha District is coming within Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary as per Notification of Chandaka-Dampara Wildlife Sanctuary with reference to Plot No. 822, 823(part) of Khata No. 685 in Mouza- Kumabharbasta.
- (2) The representative of Chief General Manager (Land), IDCO, Odisha, Bhubaneswar was requested to ask the project proponent to acquire necessary Consent Order from State Pollution Control Board, Odisha, Bhubaneswar as per condition No.3 & 4 of the Terms of Reference of the notification of Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary.
- (3) The Regional Officer, State Pollution Control Board, Odisha, Bhubaneswar was requested to inform the Sr. Env. Engineer, L-I, State Pollution Control Board, Odisha regarding notification of Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary and Terms of Reference for examination of issue of Wonderla Amusement Park in Mouza- Kumbharbasta as regard the issue of Consent to Operate within ESZ keeping in view of EIA Notification 2006.
- (4) The representative of Chief General Manager (Land), IDCO, Odisha, Bhubaneswar was requested to ask the project proponent to obtain prior Environmental Clearance and Wildlife Clearance as per stipulated condition No.3 of the ToR of Eco-Sensitive Zone in consultation with State Pollution Control Board, Odisha and DFO, Chandaka Wildlife Division –Cum– Member Secretary, ESZ Monitoring Committee.
- (5) Unanimously, it was suggested that as the project is a viable tourism project as it is not coming under industrial activity it

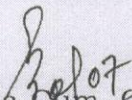
can be allowed if the stipulated conditions are followed as per Term of reference of Eco-Sensitive Zone of Chandaka-Dampara Wildlife Sanctuary.

The meeting ended with vote of thanks to the Chair and all participants.



DFO, Chandaka Wildlife Division
-Cum- Member Secretary
Eco-Sensitive Zone
Chandaka-Dampara Wildlife Sanctuary

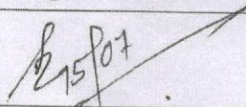
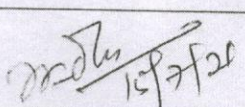
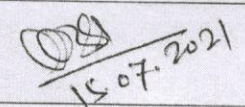
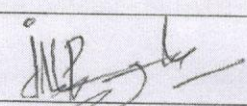
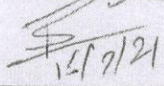
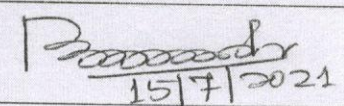
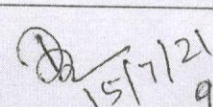
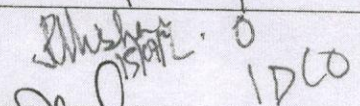
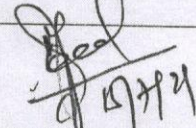
Approved



Collector, Khordha - Cum - Chairman
Eco-Sensitive Zone
Chandaka-Dampara Wildlife Sanctuary

(38)

Meeting of the Eco-Sensitive Zone Monitoring Committee of Chandaka-Dampara Wildlife Sanctuary on 15th July, 2021 at 3.30 PM in the Conference Hall of DRDA

Sl. No.	Name & Designation	Signature
1	Collector, Khordha- Chairman	
2	Representative of Collector, Cuttack-Member	
3	Representative of Superintendent of Police, Khordha-Member 1501 Sp. 9438081322	
4	Representative of Deputy Commissioner of Police, Cuttack-Member	
5	Divisional Forest Officer, Khordha Forest Division, Khordha-Member	
6	Representative of Forest, Environment & Climate Change, Government of Odisha-Member	
7	Dr. Jayakrushna Panigrahi, Expert-Member	
8	Wildlife Trust of India- NGO-Member	
9	Regional Officer, Odisha State Pollution Control Board, Bhubaneswar-Member Pm. 9437278372	
10	Representative of Steel & Mines Department, Government of Odisha-Member	
11	Representative of Housing & Urban Development, Government of Odisha-Member	
12	Representative of Tourism Department, Government of Odisha-Member	
13	Member Secretary, Odisha Biodiversity Board, Bhubaneswar-Member	
14	Chief General Manger (Land), IDCO, Odisha	
15	Md. Jameel, OFS-A (SB), DFO, Chandaka Wildlife Division, Bhubaneswar-Member Secretary	



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SEIAA-30 / 12-2022

Dated 05th June, 2024.

To

Sri Binayak Bastia,
S/o-Late Chintamani Bastia,
At-Brahman Taraboi, Po-Khelaur, Delanga,
Dist-Puri

Sub: RTI application (transfer) of Sri Binayak Bastia, received by SEIAA on dated 03.06.2024 under RTI Act, 2005.

Sir,

In inviting a reference to the above subject, I am directed to say that a copy of Right to Application (RTI) of Sri Binayak Bastia has been received by this Office on dated 03.06.2024. This is to inform you that the information sought against Serial No. 5(c) in regard to Information pertains to the amusement park established by Wonderla Holidays Limited at Kumbharbasta Village Road, Kumbharbasta, Khordha, Near Bhubaneswar is not available in this office.

Yours faithfully,

[Signature]
05/06/2024
ES & PIO

Copy forwarded to

1. The Registrar, State Information Commission, Odisha, Block No. B-1, Toshali Bhawan, Satyanagar, Bhubaneswar for information.
2. Sri Bijaya Kishor Bhujabala, OSS, Under Secretary to Government & PIO, Environment Wing, F,E&CC Deptt., Govt. of Odisha for information with reference to letter no. 9852/FE&CC dated 03.06.2024.

[Signature]
05/06/2024
ES & PIO

True copy
attested
Ashand,adv

Udyan Marg S.O 751009
BOS26372187IN, IVR No: 69798
02-04-2026 13:17:30, Counter No: 1
To: ADDL CHIEF SECY FOREST ENVIRONMENT CLIMATE
KHARVEL BHAWAN, KHORDHA, 751001
From: DILIP KU SAMANTARAY
MALAYA VIHAR, KHORDHA, 751025
Base Amt: 19.00
Wt: 30gms (Phy.)
P.Mode: QR

Place: Bhubaneswar

Date: 30/03/2026

Annexure-9

To,

1. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email : fsec.or@nic.in

2. Collector-cum-District Magistrate, Khurdha, At-New Collectorate, Po-Pallahat Dist-Khordha, Odisha - 752056, email : dm-khurda@nic.in

3. Divisional Forest Officer, Khordha. At/Po/Dist- Khordha, Odisha, 752055 email : dfokhordha@odisha.gov.in

4. Tahasildar, Khordha, At/Po/Dist - Khordha, Odisha - 752055, email : tah.khurda@od.gov.in

5. Member Secretary, State Pollution Control Board, A/118, Unit - 8, Nilakantha Nagar, Bhubaneswar, PIN- 751012. Email : member.secy@ospcboard.org

6. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX; Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com

7. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi - 110003 email : secy-moef@nic.in

Subject : Petition against M/s Wonderla Holidays Ltd for Violation of CTO conditions and Forest Conservation Act by unauthorized constructions over forest land by clearing of trees and beyond the scope of CTO at its Water Amusement Park in Kumbharbasta Mouza, Khurdha District, Odisha

Dear Sir,

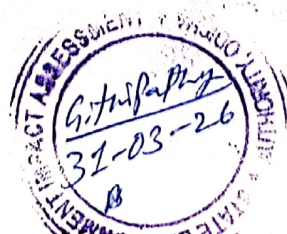
This is a complaint regarding the clearing of trees from Government land (Gochar and forest land as per DLC record) and illegal encroachment and unauthorized construction by M/s Wonderla Holidays Ltd at its water Amusement Park at Kumarbasta Mouza, Khordha District in Odisha.

M/s Wonderla Holidays Ltd has established a Water Amusement Park on land leased from the Government of Odisha in 2022, covering an area of 50.63 acres in Kumarbasta Village, Khurdha District. The details of Lands allotted to the company are listed below:

- Khata No. 685, Plot No. 822, Area Ac 10.50 dec.
- Khata No. 685, Plot No. 823, Area Ac 21.97 dec.
- Khata No. 685, Plot No. 833, Area Ac 21.97 dec.

The Company has obtained CTE and CTO from SPCB, Odisha to establish of Water Parks and Operate it over the above-mentioned land. Accordingly, now the company operates it.

But in addition to the above land the company illegally encroached some land from Khata No. 687, Plot No. 834, Area Ac 29.07 dec, Kissam -Gochar in RoR (But Forest in DLC record). After clearing of trees



True copy
attested
Richard, Adv



there, the company constructed boundary wall and water treatment plant. Which is blatant violation of CTO conditions as CTO has not given for this land. For this reason only SPCB, Odisha must take action against company for violation of CTO conditions and give direction for compliance and impose environmental compensation against the company.

The company engaged in extensive tree cutting and deep soil excavation from the plot No. 834 without obtaining the necessary forest clearance.

Further, the company had been using groundwater for construction, landscaping, plantation, and now for water sports activities without obtaining the required permissions from the Central Ground Water Board. In this matter the CGWA and Collector, Khordha must inspect the premises of the Wonderla Water park and take suitable measures.

Prayer:

In light of the above-stated facts, I respectfully request your office to:

1. Conduct an immediate and thorough investigation into the violations committed by M/s Wonderla Holidays Ltd concerning environmental norms particularly unauthorized construction over Plot No. 834(Forest land as per the DLC record) violating CTO conditions and Forest Conservation Act.
2. Impose strict penalties and environmental compensation on M/s Wonderla Holidays Ltd for the unauthorized construction beyond the scope of CTO and damaging environment and ecology.
3. Order for Cancellation of CTO issued by SPCB, Odisha until compliance.

Yours sincerely,

Dillip Kumar Samantaray

Sri Dillip Kumar Samantaray

Advocate and Green Activist

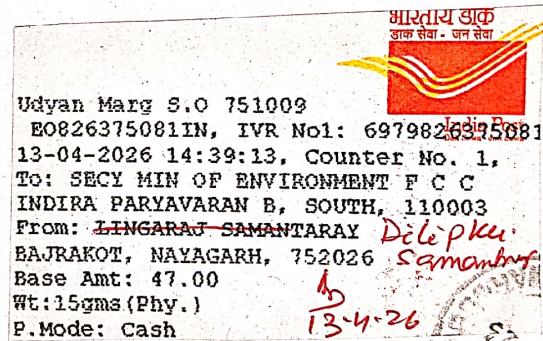
C/o Parsuram Maharana, Plot No. 3839/8,

Malaya Vihar, G.G.P. Colony, Rasulgarh,

Bhubaneswar, Odisha, PIN- 751025,

M-9853632850,

email : dillipsamantary476@gamil.com



FORM OF VAKALATNAMA
IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.

/ 2026 / EZ

BETWEEN

Sri Dillip Kumar Samantaray

... Applicant(s)

-VERSUS-

Wonderla Holidays Limited & ORS.

... Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sri Dillip Kumar Samantaray, aged about 36 years, S/o Lingaraj Samantaray, at present residing at C/o Parsuram Maharana, Plot No. 3839/8, Malaya Vihar, G.G.P. Colony, Rasulgarh, Bhubaneswar, Odisha
 _Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand,

BCE - O-269-2023

M- 7008816891

Plot No. 6F-1030, Sector-9, CDA, Cuttack - 753014

Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....*4.1.25*..20*26*

Received from the executants(s)
 satisfied and accepted as I hold
 no brief for the other side

Accepted as above.

Akhand
 Advocate

Dillip Kumar Samantaray

SIGNATURE OF EXECUTANTS